# BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

## EXCUTION APPLICATION No-09/ 2025
## IN
## ORIGINAL APPLICATION NO. 1058/2024

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI**

**EXCUTION APPLICATION No-09/ 2025**
**IN**
**ORIGINAL APPLICATION NO. 1058/2024**

**IN THE MATTER OF**

**BHARTIYA KISAN UNION (PURWA)** **APPLICANT**

**VERSUS**

**GROUND WATER DIRECTORATES UP & ORS.** **RESPONDENT(S)**

**INDEX**


| S.No. | Particulars | Page No. |
|---|---|---|
| 1. | Reply on behalf of respondent no, 2 Uttar Pradesh Ground Water Department (Prayaagraj) | 1 - 5 |
| 2. | **ANNEXURE-1** Copy of Execution No. 09/2025 in Original application No. 1058/2024, Bhartiya Kisan Union VS Ground water Directorate up & Ors. Date of hearing : 31.01.2025 | 6-8 |
| 3. | **ANNEXURE-2** Copy of Uttar Pradesh Ground Water (Management & Regulation) Act, 2019 Dated 11. 09.2019 | 9-12 |

| | | |
|---|---|---|
| 4. | **ANNEXURE-3**<br>Copy of the Notification No. 1320/62 – 1 – 2019 – 10 GW – 2014, Dated 13. 11.2019 | **13** |
| 5. | **ANNEXURE-4**<br>Copy of the Notification No. 58/76 – 3 – 2020/10 GW - 2014, Dated 21. 01.2020 | **14 - 16** |
| 6. | **ANNEXURE- 5**<br>Copy of Original application No. 1059/2024, Bhartiya Kisan Union VS Ground water Directorate up & Ors. Date of hearing : 13.08.2024 | **17 - 19** |
| 7. | **ANNEXURE-6**<br>Copy of complaining letter of Bhartiya Kisan Union against Joint Stock Ltd. & GPT Infraproject Ltd. to District Magistrate **Dated 12.07.2024.** | **20- 21** |
| 8. | **ANNEXURE-7**<br>Copy of 1ST Notice issued to Joint Stock Ltd./ OSS Construction Pvt. Ltd. for obtaining NOC for inner ring road construction Prayagraj, **Dated 12.08.2024** | **22** |
| 9. | **ANNEXURE- 8**<br>Copy of 2nd Notice issued to Joint Stock Ltd./ OSS Construction Pvt. Ltd. for obtaining NOC for inner ring road construction Prayagraj, **Dated : 11.09.2024** | **23** |
| 10. | **ANNEXURE- 9**<br>Copy of application applied for NOC (02) on UPGWD Portal by Joint Stock Ltd./ OSS Construction Pvt. Ltd. **Dated : 20.09.2024** | **24 - 29** |
| 11. | **ANNEXURE-10**<br>Copy of NOC (02) Issued to Joint Stock Ltd./ OSS Construction Pvt. Ltd., **Dated : 21.11.2024** | **30 - 35** |
| 12 | **ANNEXURE-10 क**<br>Copy of the Notification No. 457/76 – 3 – 2024/13 NG- 2020, **Dated : 06.09.2024** | **36 - 38** |
| 13. | **ANNEXURE- 11**<br>Copy of 1ST Notice issued to GPT Infraproject for obtaining NOC for inner ring road construction Prayagraj, **Dated : 12.08.2024** | **39** |
| 14. | **ANNEXURE-12**<br>Copy of 2nd Notice issued to GPT Infraproject for obtaining NOC for inner ring road construction Prayagaj, **Dated : 11.09.2024** | **40** |

| | | |
|---|---|---|
| **15.** | **ANNEXURE-13**<br>Copy of application applied for NOC (03) on UPGWD Portal by GPT Infraproject, **Dated : 23.09.2024** | **41 - 49** |
| **16.** | **ANNEXURE-14**<br>Copy of NOC (03) Issued to GPT Infraproject, **Dated : 21.11.2024** | **50 - 58** |
| **17.** | **ANNEXURE- 15**<br>Copy of Execution No. 35/2024 in Original application No. 1058/2024, Bhartiya Kisan Union VS Ground water Directorate up & Ors. **Date of hearing : 17.10.2025** | **59-60** |
| **18.** | **ANNEXURE-16**<br>Copy of 1st Notice Issued for completion of the Compliance to Joint Stock Ltd./ OSS Construction Pvt. Ltd., **Dated : 3.4.2025** | **61** |
| **19.** | **ANNEXURE-17**<br>Copy of 2nd Notice Issued for completion of the Compliance to Joint Stock Ltd./ OSS Construction Pvt. Ltd., **Dated : 24.4. 2025** | **62** |
| **20.** | **ANNEXURE-18**<br>Copy of 1st Notice Issued for completion of the Compliance to GPT Infraproject, **Dated : 3.4.2025** | **63** |
| **21.** | **ANNEXURE-19**<br>Copy of 2nd Notice Issued for completion of the Compliance to GPT Infraproject, **Dated : 24.4. 2025** | **64** |
| **22** | **ID PROOF** | **65** |

**Rspondent No. – 2**

**(Hydrologist,Ground Water Department / Nodal Officer, District Ground Water Management Council, Management, Prayagraj)**

**Trough**

**Gigi.C.George Advocate**
**Standing counsel (UOI)**
**Ch.No. 457 , Lawyers Block,**
**DHC, New Delhi**
**Gigicgeorge.adv42@yahoo.in**
**Mobile No. 9810625315**

**Place : Prayagraj**
**Date : 03.05.2025**

43

INDIA NON JUDICIAL

Government of Uttar Pradesh

IN-UP18452276228574X

e-Stamp

| | | |
|---|---|---|
| Certificate No. | : | IN-UP18452276228574X |
| Certificate Issued Date | : | 01-May-2025 01:10 PM |
| Account Reference | : | NEWIMPACC (SV)/ up14151004/ PRAYAGRAJ SADAR/ UP-AHD |
| Unique Doc. Reference | : | SUBIN-UPUP14151004343021305338 60X |
| Purchased by | : | RAVI SHANKER PATEL |
| Description of Document | : | Article 4 Affidavit |
| Property Description | : | Not Applicable |
| Consideration Price (Rs.) | : | |
| First Party | : | RAVI SHANKER PATEL |
| Second Party | : | Not Applicable |
| Stamp Duty Paid By | : | RAVI SHANKER PATEL |
| Stamp Duty Amount(Rs.) | : | 20 (Twenty only) |

NOTARY R. C. OJHA Advocate Notary H. Q. Alld. Reg. No. 20/20/2007 NOTARIAL GOVT. OF U.P.

NOTARY R. C. OJHA Advocate Notary H. Q. Alld. Reg. No. 20/20/2007 GOVT. OF U.P. 3-5-25

Please write or type below this line

R. C. Ojha
Advocate Notary
Distt. Head Quarter
Allahabad

NOTARY R. C. OJHA Advocate Notary H. Q. Alld. Reg. No. 20/20/2007 GOVT. OF U.P. 3-5-25

The contents has been read ... before me ... A.M./P.M. office at Allahabad the document is fare identified by shri..... Advocate the Content of the Documents has been explained to the Excuted which was admit the to be Correct. and the Documents is Attested.

Ramesh Chandra Ojha
Advocate Notary
Distt. Head Quarter Alld.
03-5-25

Statutory Alert:
1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding
Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid

# सत्यापन

मैं रविशंकर पटेल, पुत्र सत्य नारायण, हाइड्रोलाजिस्ट ,भूगर्भ जल विभाग, जनपद–प्रयागराज शपथ लेता हूँ कि मेरे द्वारा प्रस्तुत उपरोक्त कथन पूर्णतः सत्य है इसमें कोई भी तथ्य छुपाया नहीं गया है। यदि उपरोक्त में कोई कथन असत्य पाया जाता है तो मेरे विरूद्व नियमानुसार कार्यवाही करने हेतु विभाग को पूर्ण अधिकार होगा।

NOTARY
R. C. OJHA
Advocate Notary
H. Q. Alld.
Reg. No. 29(28)2004
GOVT. OF U.P.
3-5-25

हस्ताक्षर शपथ ग्रहिता

(हाइड्रोलाजिस्ट / नोडल अधिकारी)
जिला भूगर्भ जल प्रबन्धन परिषद,
प्रयागराज।

नोडल अधिकारी
जिला भूगर्भ जल प्रबन्धन परिषद
प्रयागराज

The documents was been presented before me
on ..... at A.M/P.M
office at Allahabad the document is/are
identified by shri ..... Adv.
Advocate the Content of the Documents
has been explained to the Excuted which was
admit the to be Correct.
And the Document is Attested.

Ramesh Chandra Ojha
Advocate Notary
Dist. Head Quarter Alld
3-5-25

Signature/T.I.
Identified
Advocate

# BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
# PRINCIPAL BENCH, NEW DELHI

**EXCUTION APPLICATION No-09/ 2025**
**IN**
**ORIGINAL APPLICATION NO. 1058/2024**

**IN THE MATTER OF**

**BHARTIYA KISAN UNION (PURWA)** **APPLICANT**

**VERSUS**

**GROUND WATER DIRECTORATES UP & ORS.** **RESPONDENT(S)**

भारतीय किसान यूनियन(पूर्वा) बनाम भूजल निदेशालय उत्तर प्रदेश, एवं अन्य में दिनांक 31–01–2025 को पारित आदेशों के सम्बन्ध में आख्याः–

मैं रविशंकर पटेल, पुत्र सत्य नारायण, आयु 34 वर्ष भूगर्भ जल विभाग, जनपद–प्रयागराज में हाइड्रोलाजिस्ट के पद पर कार्यरत हूँ, यह सत्यापित करता हूँ कि मैं इस हलफनामे का उत्तरदाता/प्रतिवादी हूँ और प्रस्तुत मामले में सभी तथ्यों से भलि–भॉति अवगत हूँ । प्रस्तुत मामले के संदर्भ में मेरे द्वारा दिए गये जवाब निम्नलिखित हैं :–

1– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली की मुख्य पीठ नई दिल्ली द्वारा निषादन आवेदनसं0–09/2024 मूल आवेदन सं0–1058/2024 भारतीय किसान यूनियन बनाम भूजल निदेशालय उ0प्र0 एवं अन्य में दिनांक 31–01–2025 (संलग्नक–1) को आदेश पारित किये गये जिसका प्रभावी अशं निम्नवत् है :–

1– **By way of this Excution Application (EA) applicant is seeking compliance with the order dated 13.08.2024 passed in E.A. No 35/ 2024.**

2- **The applicant has filed the original application complaining about about the illegal extraction of groundwater from borewell in the ongoing construction of the inner Ring road Project in Prayagraj. Tribunal by order dated 13.08.2024 had disposed of the OA after taking note of section 43 of Uttar Pradesh Ground Water Management and regulation Act 2019 wherein the District Magistrate has been conferred with the power and required to act as Disrtict Ground Water Grievance Redressal Officer . OA was disposed of by ordering that District Magistrate Prayagraj was duly required to consider the grievance raised by the applicant in the complaint dated 12.07.2024 .Said order was not complied with. Therefore, the applicant has filed the EA 35/2024 . The tribunal by order dated 17.10.24, had disposed of the OA by fixing the time limit of 60 days from the date of receipt of a copy of thr order for deciding the complaint of the applicant by District Magistrate Prayagraj.**

3- **Learned counsel for the applicant reffering to the representation dated 23.10.2024. annexure A-7 has pointed out that though orders of the tribunal**

NOTARY R. C. OJHA Advocate Notary H. C. Alld. GOVT. OF U.P.

नोडल अधिकारी
भूगर्भ जल प्रबन्धन परिषद
प्रयागराज

**dated 17.10.2024 and 13.08.2024 were filed before dDistrict Magistrate Prayagraj . Along with representation but no action has been taken till now.**

4- **Issue notice to respondant no. 2-District Magistrate/Chairman, District groundwater management council, District Prayagraj , UP. For filing the compliance report by way of an affidavit within six week .**

5- **The applicant is directed to serve respondant No. 2 and file the affidavit of service at least one week before the next date of hearing.**

6- **List on 7.5.2025**

2— मा0 राष्ट्रीय हरित अधिकरण , नई दिल्ली द्वारा सुनवाई हेतु आगामी तिथि दिनांक 07—05—2025 नियत की गयी है।

3— यह कि प्रदेश में भूगर्भ जल के संसाधनों के संरक्षण ,सुरक्षा तथा प्रबन्धन , नियंत्रण और विनियमन किये जाने के दृष्टिगत उत्तर **प्रदेश भूगर्भ जल (प्रबन्धन और विनियमन) अधिनियम—2019** दिनांक 11—09—2019 **(संलग्नक—2)** द्वारा अधिसूचित एवं दिनांक 02—10—2019 से लागू है। जिसके अन्तर्गत अध्याय 08 धारा 39 के अनुसार बिना अनापत्ति पत्र / पंजीकरण कराये अवैध भूजल दोहन करने पर दण्ड का प्राविधान किया गया है।

4— यह कि प्रदेश में उ0प्र0 भूगर्भ (जल प्रबन्धन और विनियमन) अधिनियम 2019 के अन्तर्गत लघु सिंचाई एवं भूगर्भ जल अनुभाग—1 की अधिसूचना संख्या—1320/62—1—2019—10जीडब्लू—2014, दिनांक 13—11—2019 **(संलग्नक—3)** द्वारा प्रदेश में उत्तर प्रदेश राज्य भूगर्भ जल प्रबन्धन विनियमन प्राधिकरण के गठन की अधिसूचना निर्गत की गयी ।

5— यह कि प्रदेश में उ0प्र0 भूगर्भ (जल प्रबन्धन और विनियमन) अधिनियम 2019 के अन्तर्गत लघु सिंचाई एवं भूगर्भ जल अनुभाग—1 की अधिसूचना संख्या—58/76—3 —2020 —10 जीडब्लू—2014, दिनांक 21—01—2020 **(संलग्नक—4)** द्वारा प्रदेश के समस्त जनपदों में जिलाधिकारी की अध्यक्षता में जिला भूगर्भ जल प्रबन्धन परिषद के गठन किये जाने की अधिसूचना निर्गत की गयी ।

6— यह कि उत्तर प्रदेश भूगर्भ जल प्रबन्धन और विनियमन अधिनियमन—2019 में निहित सेवाओं यथा कृषि एवं घरेलू उपभोगताओं, वाणिज्यिक, औद्योगिक, औसंरचनात्मक एवं सामूहिक भूगर्भ जल उपयोक्तओं के पंजीकरण, अनापत्ति प्रमाण—पत्र निर्गमन / नवीनीकरण आदि कार्यो के पारदर्शितापूर्ण क्रियान्वयन हेतु विकसित वेब पोर्टल **(UPGWDONLINE.IN)**संचालन हेतु उत्तर प्रदेश के समस्त 75 जनपदों में जनपद स्तर पर जनपदवार नोडल अधिकारी नामित किये गये।

7— यह कि मा0 राष्ट्रीय हरित अधिकरण की मुख्य पीठ नई दिल्ली द्वारा मूल आवेदन सं0—1058/2024 भारतीय किसान यूनियन बनाम भूजल निदेशालय उ0प्र0 एवं अन्य में दिनांक 13—08—2024(सलग्नक—5) को भारतीय किसान यूनियन के शिकायती पत्र दिनांक 12—07—2024 **(संलग्नक—6) द्वारा ज्वाइंट स्टाक लिमिटेड एवं जी0पी0टी0 इन्फ्राप्रोजेक्ट्स लिमिटेड के विरूद्व की गयी शिकायत पर विचार करते हुए जिला मजिस्ट्रेट, प्रयागराज को कानून के अनुसार उचित कार्यवाही करने के** आदेश पारित किये गये।

8— यह कि जिला भूगर्भ जल प्रबन्धन परिषद, प्रयागराज द्वारा **ज्वाइंट स्टाक लिमिटेड/ओ0एस0एस0 कान्सट्रक्शंस प्रा0 लिमिटेड** को दिनांक **12—08—2024 ( संलग्नक—7)** को इस आशय से नोटिस भेजी गयी थी कि इनर रिंग रोड परियोजना के निमार्ण कार्य हेतु उ0प्र0 भूगर्भ जल (प्रबन्धन और

NOTARY R. C. OJHA Advocate Notary H. Q. Allg. Reg. No. 20/23/2004 GOVT. OF U.P.

नोडल अधिकारी जल प्रबन्धन परिषद

विनियमन) अधिनियम–2019 के अन्तर्गत भूगर्भ जल निष्कर्षण हेतु कूप के अनापत्ति/पंजीकरण प्रमाण–पत्र प्राप्त कर लिया जाए।

9– यह कि नोटिस दिनांक 12–08–2024 का संज्ञान **ज्वाइंट स्टाक लिमिटेड/ओ0एस0एस0 कान्सट्रक्शंस प्रा0 लिमिटेड** द्वारा न लिये जाने पर दिनांक **11–09–2024(संलग्नक–08)** को द्वितीय नोटिस भेजी गयी। जिसके उपरांत ज्वाइंट स्टाक लिमिटेड द्वारा **20–09–2024( संलग्नक–09)** को आनलाइंन माध्यम से पोर्टल **(UPGWDONLINE)**पर भू गर्भ जल निष्कर्षर्ण हेतु कूप के अनापत्ति प्रमाण–पत्र प्राप्त करने के उद्देश्य से **02 अदद** आवेदन किये गये। जिला भूगर्भ जल प्रबन्धन परिषद, प्रयागराज द्वारा दिनांक **21–11–2024(संलग्नक–10)** को उक्त दोनो आवेदनों पर अनापत्ति प्रमाण–पत्र निर्गत करने की कार्यवाही पूर्ण की गयी। यह भी उल्लेखानीय है कि उ0प्र0 शासन की अधिसूचना दिनांक 06–09–2024 की अनुसूची में सम्बन्धित स्थल अधिसूचित विकास खण्ड में सूचीबद्व नहीं है। ( संलग्नक–10 क )

10– यह कि जिला भूगर्भ जल प्रबन्धन परिषद, प्रयागराज द्वारा **जीपीटी इन्फ्राप्रोजेक्ट्स** को दिनांक **12–08–2024 (संलग्नक–11)** को इस आशय से नोटिस भेजी गयी थी कि इनर रिंग रोड परियोजना के निमार्ण कार्य हेतु उ0प्र0 भूगर्भ जल (प्रबन्धन और विनियमन)अधिनियम–2019 के अन्तर्गत भूगर्भ जल निष्कर्षण हेतु कूप के अनापत्ति/पंजीकरण प्रमाण–पत्र प्राप्त कर लिया जाए।

11– यह कि नोटिस दिनांक 12–08–2024 का संज्ञान **जी0पी0टी0 इन्फ्राप्रोजेक्ट्स लिमिटेड** द्वारा न लिये जाने पर दिनांक **11–09–2024 (संलग्नक–12)** को द्वितीय नोटिस भेजी गयी। जिसके उपरांत जी0पी0टी0 इन्फ्राप्रोजेक्ट्स लिमिटेड द्वारा दिनांक 23–09–2024 **(संलग्नक–13)**को आनलाइंन माध्यम से पोर्टल **(UPGWDONLINE)**पर भू गर्भ जल निष्कर्षर्ण हेतु कूप के अनापत्ति प्रमाण–पत्र प्राप्त करने के उद्देश्य से **03 अदद** आवेदन किये गये। जिला भूगर्भ जल प्रबन्धन परिषद, प्रयागराज द्वारा दिनांक **21–11–2024 (संलग्नक–14)** को उक्त तीनों आवेदनों पर अनापत्ति प्रमाण–पत्र निर्गत करने की कार्यवाही पूर्ण की गयी।

12– यह कि राष्ट्रीय हरित अधिकरण की मुख्य पीठ नई दिल्ली द्वारा निष्पादन आवेदन संख्या–35/2024 मूल आवेदन सं0–1058/2024 भारतीय किसान यूनियन बनाम भूजल निदेशालय उ0प्र0 एवं अन्य में दिनांक **17–10–2024 (संलग्नक–15)** को पारित आदेश **"मूल प्रार्थना पत्र सं0–1058/2024 मे दिनांक 13–08–2024 का निपटारा, आदेश प्रति दिनांक 17–10–2024 प्राप्त होने के 60 दिवस के अन्दर आवश्यक कार्यवाही करने के आदेश पारित किये"**के संदर्भ में अवगत कराना है कि **भारतीय किसान यूनियन के शिकायती पत्र दिनांक 12–07–2024 द्वारा उठाई गयी शिकायत का निपटारा दिनांक 21–11–2024 को उक्त संदर्भित दोनों फर्मो को जिला भूगर्भ जल प्रबन्धन परिषद, प्रयागराज द्वारा अनापत्ति प्रमाण–पत्र निर्गत कर, कर दिया गया ।**

NOTARY R. C. OJHA Advocate Notary H. Q. Allg. Reg. No 20/2020 GOVT. OF U.P.

13– यह कि **ज्वाइंट स्टाक लिमिटेड/ओ0एस0एस0 कान्सट्रक्शंस** प्रा0 लिमिटेड कूप हेतु निर्गत 02 अदद अनापत्ति पत्र के विरूद्व क्रमशः दिनांक **03–04–2025** व **24–04–2025(संलग्नक–16, 17)** को निर्धारित अवधि 01 वर्ष के अन्दर **अनुपालन आख्या** व पंजीकरण शुल्क जमा करने हेतु निर्देशित किया गया जिसके परिपेक्ष्य में सम्बन्धित फर्म द्वारा 01 अनापत्ति पत्र का शुल्क जमा करा दिया गया है।

नोडल अधिकारी
जिला भूगर्भ जल प्रबन्धन परिषद
प्रयागराज

14— यह कि **जी0पी0टी0 इन्फ्राप्रोजेक्ट्स लिमिटेड**,को क्रमशः दिनांक 03—04—2025 व 24—04—2025 **(संलग्नक—18, 19)** को निर्धारित अवधि 01 वर्ष के अन्दर **अनुपालन आख्या** व पंजीकरण शुल्क जमा करने हेतु निर्देशित किया गया जिसके परिपेक्ष्य में सम्बन्धित फर्म द्वारा 03 अदद अनापत्ति पत्र से सम्बन्धित पंजीकरण शुल्क जमा कर दिया गया है।

15—(1) **<u>फर्म ज्वाइंट स्टाक कांस्ट्रक्शंस प्रा0 लमिटेड इन्फ्राप्रोजेक्ट्स लिमिटेड को भूजल निष्कर्षण हेतु निर्गत अनापत्ति की स्थिति—</u>**

मेसर्स **ज्वाइंट स्टाक कम्पनी बायर्स ओ0एस0एस0 कांस्ट्रक्शंस प्रा0 लमिटेड** द्वारा भोजपुर, झूँसी फूलपुर में **02 बोरवेल** के माध्यम से भूजल निष्कर्षण किया जा रहा है जिसके सापेक्ष जिला परिषद , जनपद—प्रयागराज द्वारा फर्म को भूजल हेतु अनापत्तियॉ निर्गत की गयी हैं जिनका विवरण निम्नवत् है:—

| क0 | एन0ओ0सी0 संख्या | एन0ओ0सी0 निर्गत होने की तिथि | एन0ओ0सी0 की वैद्यता | अधिकतम प्रतिदिन भूजल निष्कर्षण (के0एल0) | वार्षिक अधिकतम भूजल निष्कर्षण की मात्रा(के0एल0) | भूजल आहरण शुल्क (धनराशि रू0 में) |
|---|---|---|---|---|---|---|
| 01 | NOC013971 | 21.112024 | 20.11.2029 | 54.73 | 19978.28 | 79920.00 |
| 02 | NOC017927 | 21.112024 | 20.11.2029 | 12.40 | 4526.73 | 18104.00 |

- **फर्म को निर्गत अनापत्ति के सापेक्ष शर्तो का अनुपालन**— फर्म को भूजल निष्कर्षण हेतु मात्र 02 अनापत्तियों पर अंकित शर्तो के अनुपालन कराये जाने की जॉच में निम्नलिखित तथ्य दर्शित है:—
- मेसर्स **ज्वाइंट स्टाक कम्पनी बायर्स ओ0एस0एस0 कांस्ट्रक्शंस प्रा0 लमिटेड**, भोजपुर, झूँसी, प्रयागराज में स्थित है।
- फर्म में कुल 02 बोरवेल स्थापित हैं , जिसमें अनापत्ति आवेदन सं0—**PGRJ0924NIN0152**के बोरवेल की गहराई लगभग 61.00 मीटर व चलित मोटर की क्षमता 3.5 एच0पी0 है।
- फर्म में कुल 02 बोरवेल स्थापित हैं, जिसमें अनापत्ति आवेदन सं0—**PGRJ0924NIN0151** के बोरवेल की गहराई लगभग 61.00 मीटर व चलित मोटर की क्षमता 7.5 एच0पी0 है।
- इकाई के निकटतम् विभाग द्वारा स्थापित किये गये पीजोमीटर (डी0डब्लू0एल0आर0युक्त) के भूजल स्तर आंकडे निम्नवत् हैं —

**पीजोमीटर भूजल स्तर 2024 प्री मानसून 22.41 मीटर**
**पीजोमीटर भूजल स्तर 2024 पोस्ट मानसून 20.48 मीटर**

फर्म द्वारा उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अनापत्ति प्रमाण—पत्र प्राप्त किया गया है।

15—(2) **<u>फर्म जी0पी0टी0 इन्फ्राप्रोजेक्ट्स, लवायन कला, नैनी प्रयागराजको भूजल निष्कर्षण हेतु निर्गत अनापत्ति की स्थिति—</u>**

फर्म जी0पी0टी0 इन्फ्राप्रोजेक्ट्स , लवायन कला, नैनी प्रयागराज में 03 बोरवेल के माध्यम से भूजल निष्कर्षण किया जा रहा है जिसके सापेक्ष जिला परिषद , जनपद—प्रयागराज द्वारा फर्म को

नोडल अधिकारी
जिला भूगर्भ जल प्रबन्धन परिषद
प्रयागराज

भूजल हेतु अनापत्तियॉ निर्गत की गयी हैं जिनका विवरण निम्नवत् हैः–

| क0 | एन0ओ0सी0 संख्या | एन0ओ0सी0 निर्गत होने की तिथि | एन0ओ0सी0 की वैद्यता | अधिकतम प्रतिदिन भूजल निष्कर्षण (के0एल0) | वार्षिक अधिकतम भूजल निष्कर्षण की मात्रा(के0एल0) | भूजल आहरण शुल्क (धनराशि रू0 में) |
|---|---|---|---|---|---|---|
| 01 | NOC011235 | 21.112024 | 20.11.2029 | 31.49 | 11497.50 | 40241.00 |
| 02 | NOC015527 | 21.112024 | 20.11.2029 | 36.00 | 13140.00 | 45990.00 |
| 03 | NOC019568 | 21.112024 | 20.11.2029 | 30.06 | 10971.90 | 38401.00 |

**फर्म को निर्गत अनापत्ति के सापेक्ष शर्तो का अनुपालन**– फर्म को भूजल निष्कर्षण हेतु 02 अनापत्तियों पर अंकित शर्तो के अनुपालन कराये जाने की जॉच में निम्नलिखित तथ्य दर्शित हैः–

- फर्म जी0पी0टी0 इन्फ्राप्रोजेक्ट्स , लवायन कला, नैनी प्रयागराज में स्थापित है।
- फर्म में कुल 03 बोरवेल स्थापित हैं, जिसमें अनापत्ति आवेदन सं0–**PGRJ0924NIF0019** के बोरवेल की गहराई लगभग 51.00 मीटर व चलित मोटर की क्षमता 5.0 एच0पी0 है।
- फर्म में कुल 03 बोरवेल स्थापित हैं, जिसमें अनापत्ति आवेदन सं0–**PGRJ0924NIF0018**के बोरवेल की गहराई लगभग 51.00 मीटर व चलित मोटर की क्षमता 5.0 एच0पी0 है।
- फर्म में कुल 03 बोरवेल स्थापित हैं, जिसमें अनापत्ति आवेदन सं0–**PGRJ0924NIF0017** के बोरवेल की गहराई लगभग 51.00 मीटर व चलित मोटर की क्षमता 5.0 एच0पी0 है।
- इकाई के निकटतम् विभाग द्वारा स्थापित किये गये पीजोमीटर (डी0डब्लू0एल0आर0युक्त) के भूजल स्तर आंकडे निम्नवत् हैं: –

**पीजोमीटर भूजल स्तर 2024 प्री मानसून 26.06 मीटर**
**पीजोमीटर भूजल स्तर 2024 पोस्ट मानसून 23.41 मीटर**

- फर्म द्वारा उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अनापत्ति प्रमाण–पत्र प्राप्त किया गया है।

भारतीय किसान यूनियन(पूर्वा) बनाम भूजल निदेशालय उत्तर प्रदेश, एवं अन्य में दिनांक 31–01–2025 को मा0 हरित अभिकरण के आदेश के अनुपालन में मैसर्स ज्वाइंट स्टाक लिमिटेड एवं जी0पी0टी0 इन्फ्राप्रोजेक्ट्स लिमिटेड द्वारा संचालित इकाईयों के संबंध में पार्टी सं0–02 की ओर से की ओर से वांछित सम्बन्धित अनुपालन आख्या संस्तुति राहित प्रयुक्तार दाखिल किये जाने हेतु प्रेषित है।

NOTARY R. C. OJHA Advocate Notary H. Q. Allah Reg. No. 21750/2011 GOVT. OF U.P.

35-25

हस्ताक्षर शपथ ग्रहिता

विपक्षी पार्टी सं0–02 की ओर से
(हाइड्रोलाजिस्ट / नोडल अधिकारी)
जिला भूगर्भ जल प्रबन्धन परिषद,
प्रयागराज।

**नोडल अधिकारी**
**जिला भूगर्भ जल प्रबन्धन परिषद**
**प्रयागराज**

Item No. 04 Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL**
**PRINCIPAL BENCH, NEW DELHI**

Execution Application No.09/2025
In
Original Application No. 1058/2024

Bharatiya Kisan Union (PURWA) Applicant

Versus

Ground Water Directorates UP & Ors. Respondent(s)

Date of hearing: 31.01.2025

**CORAM:** **HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON**
**HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Aditya Singh, Adv. for Applicant in E.A. No. 09/2025

**ORDER**

1. By way of this Execution Application (EA), applicant is seeking compliance with the order dated 13.08.2024 passed in OA No. 1058/2024 and the order dated 17.10.2024 passed in E.A. No. 35/2024.

2. The applicant has filed the original application complaining about the illegal extraction of groundwater from borewells in the ongoing construction of the Inner Ring Road Project in Prayagraj. Tribunal by order dated 13.08.2024 had disposed of the OA after taking note of Section 43 of Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 wherein the District Magistrate has been conferred with the power and required to act as District Ground Water Grievance Redressal Officer. OA was disposed of by ordering that District Magistrate, Prayagraj was duly required to consider the grievance raised by the applicant in the complaint dated 12.07.2024. Said order was not complied with. Therefore, the applicant has filed the EA 35/2024. The

NOTARY R. C. OJHA Advocate Notary H.Q. Alld. Reg. No. 20232001 GOVT. OF U.P.

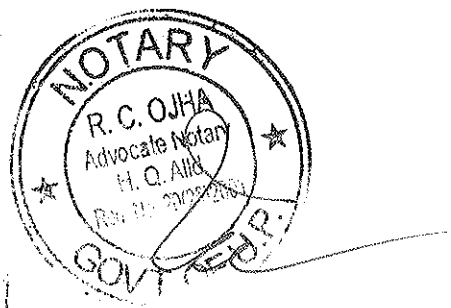
tribunal by order dated 17.10.2024, had disposed of the OA by fixing the time limit of 60 days from the date of receipt of a copy of the order for deciding the complaint of the applicant by District Magistrate, Prayagraj.

3. Learned Counsel for the applicant referring to the representation dated 23.10.2024 annexure A-7 has pointed out that though orders of the Tribunal dated 17.10.2024 and 13.08.2024 were filed before District Magistrate, Prayagraj along with representation but no action has been taken till now.

4. Issue notice to respondent no.2-District Magistrate/Chairman, District Ground Water Management Council, District Prayagraj, UP for filling the compliance report by way of an affidavit within six weeks.

5. The applicant is directed to serve respondent no.2 and file affidavit of service at least one week before the next date of hearing.

6. List on 07.05.2025.




Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

January 31, 2025
Execution Application No.09/2025
In Original Application No. 1058/2024
JG..

: लेक्ट्रेट,प्रयागराज
डाक प्राप्ति ई0आर0के0
दिनांक 13.2.25/जन्य/जनरल
पत्रांक.....

# Bharatiya Kisan Union (Purwa)

**S.S. SINGH**
General Secretary

Mob.: +91 9415677217
Email-rmsachiv.bkupurwa@gmail.com

Date – 08.02.2025

**To,**
**The District Magistrate / Chairman,**
**District Ground Water Management Council,**
**Prayagraj.**

CDO

**Subject: Service of Notice in Execution Application (E.A.) No. 09 of 2025 in Original Application No. 1058/2024 (Bharatiya Kisan Union (Purwa) vs. Ground Water Directorate, Uttar Pradesh & Others)**

10.02.2025 जिलाधिकारी प्रयागराज

Sir,

I hereby bring to your kind attention that the Hon'ble National Green Tribunal passed orders dated 13.08.2024 and 17.10.2024 in the aforementioned Original Application. However, despite the said directions, no action has been taken by you in compliance with the aforesaid orders.

In view of the non-compliance, I have filed an Execution Application, wherein the Hon'ble Tribunal, vide order dated 31.01.2025, issue notice to Respondent No. 2, i.e., the District Magistrate, Prayagraj, and has further directed the applicant to serve notice upon you.

Accordingly, this communication serves as service of notice in compliance with the said order of the Hon'ble Tribunal. You are requested to take appropriate action.

Ex-Officio Ground Water 1691 15.02.25

मुख्य विकास अधिकारी
प्रयागराज
14.2.2025

Sincerely

**(S.S.Singh)**
General Secretary
Bharatiya Kisan Union (Purwa)
B- 203, Badri Awas Yojana
Teliyarganj, Prayagraj

Enclosed: -

1. Copy of Order dated 31.01.2025 passed by the Hon'ble NGT.

NOTARY R. OJHA Advocate Notary GOVT.

(9)

संलग्नक-02

क्रम-संख्या–186 (क)

रजिस्ट्रेशन नम्बर–एस०एस०पी० / एल–डब्लू / एन०पी० / 91 / 2014–16

लाइसेन्स टू पोस्ट ऐट कन्सेशनल रेट

# सरकारी गजट, उत्तर प्रदेश

## उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

## असाधारण

### विधायी परिशिष्ट

भाग–4, खण्ड (ख)

(परिनियत आदेश)

लखनऊ, बुधवार, 11 सितम्बर, 2019

भाद्रपद 20, 1941 शक सम्वत्

उत्तर प्रदेश शासन

लघु सिंचाई एवं भूगर्भ जल अनुभाग–1

संख्या 1036 / 62-1–2019-10जी०डब्ल्यू-2014

लखनऊ, 11 सितम्बर, 2019

अधिसूचना

प०आ०–261

उत्तर प्रदेश भूगर्भ जल (प्रबन्धन और विनियमन) अधिनियम, 2019 (उत्तर प्रदेश अधिनियम संख्या 13 सन् 2019) की धारा 1 की उपधारा (3) के अधीन शक्तियों का प्रयोग करके राज्यपाल 2 अक्टूबर, 2019 को ऐसा दिनांक नियत करते हैं, जिस दिनांक को उक्त अधिनियम प्रवृत्त होगा।

आज्ञा से,

अनीता सिंह,

प्रमुख सचिव।

---

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of notification no. 1036/LXII-1–2019-10GW/2014, dated Lucknow September 11, 2019.

No. 1036/LXII-1–2019-10GW/2014

*Dated Lucknow, September* 11, 2019

IN exercise of the powers under sub-section (3) of section 1 of the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 (U.P. Act no. 13 of 2019), the Governor is pleased to appoint 2nd October, 2019 as the date on which said Act shall come into force.

By order

ANITA SINGH,

*Pramukh Sachiv.*

पी०एस०यू०पी०–एन०पी० 270 राजपत्र–2019–(771)–590 प्रतियां (कम्प्यूटर / टी०)

पी०एस०यू०पी०–एन०पी० 2 का० लघु सिंचाई एवं भू-गर्भ जल–2019–(772)–1000 प्रतियां (कम्प्यूटर / टी०)।

270_RPH_2019

NOTARY R. K. OJHA Advocate Notary H. C. Alld. Reg. No. 20/26/2007 GOVT. OF U.P.

(2) समुचित निकाय का यह कर्तव्य होगा कि वह अभिलेखों का प्रसार इस रीति से करे कि कोई भी व्यक्ति सूचना को सुगमतापूर्वक समझ सके। इस दायित्व में सूचना का संक्षिप्त तथा संक्षिप्त रूप में प्रसार करना भी सम्मिलित है।

सूचना सार्वजनिक रूप में रखी जायेगी

38—इस अधिनियम की धारा 35 के अधीन ग्रहीत क्रियाकलापों का प्रभावपूर्ण निर्धारण किए जाने पर तत्संबंधी सूचना सार्वजनिक रूप में पहुंच हेतु इंटरनेट पर रखी जाएगी।

## अध्याय—आठ

## अपराध और शास्तियां

अपराध और शास्तियां

39—(1) यदि कोई वाणिज्यिक, औद्योगिक, अवसंरचनात्मक और सामूहिक भूगर्भ जल उपयोक्ता या कोई वेधन अभिकरण—

(क) इस अधिनियम या तद्धीन बनायी गयी किसी नियमावली के किसी उपबंध, अध्याय पांच में वर्णित उपबंधों के सिवाय का उल्लंघन करता है या उसका अनुपालन करने में विफल रहता है, या

(ख) इस अधिनियम के अधीन किसी शक्ति का प्रयोग करने हेतु समुचित प्राधिकरणों या राज्य भूगर्भ जल प्रबंधन तथा नियामक प्राधिकरण द्वारा प्राधिकृत किसी अन्य व्यक्ति के लिए व्यवधान उत्पन्न करता है तो वह ऐसे जुर्माने, जो दो लाख रूपये से कम नहीं होगा और जो पांच लाख रूपये तक हो सकता है या ऐसे कारावास, जो छःमाह से कम नहीं होगा और जो एक वर्ष तक हो सकता है, के साथ या प्रथम अपराध के मामले में दोनों के साथ दंडित किया जाएगा;

(ग) उपखण्ड (ख) के अधीन दोष सिद्ध किए जाने के पश्चात पुनः उक्त अपराध करता है तो ऐसा उपयोक्ता द्वितीय अपराध का दोषी समझा जाएगा और वह ऐसे जुर्माने, जो उक्त उपखण्ड के अधीन उसे अधिनिर्णीत किए गए कारावास के अतिरिक्त, उसे अधिनिर्णीत किए गए जुर्माने की धनराशि का दोगुना होगा, के साथ दंडित किया जाएगा। इसके अतिरिक्त इस अधिनियम के अधीन उसे स्वीकृत किया गया प्राधिकार/अनापत्ति प्रमाणपत्र तत्काल प्रभाव से रद्द कर दिया जाएगा।

(2) कोई वाणिज्यिक, औद्योगिक, अवसंरचनात्मक या सामूहिक भूगर्भ जल उपयोक्ता, जो धारा 26 की उपधारा (2),धारा 27,धारा 28 और धारा 29 के अधीन उपबंधित किसी उपबंध का उल्लंघन करेगा, निम्नलिखित दण्ड का भागी होगा:—

(क) ऐसी अवधि का कारावास, जो दो वर्ष से कम नही होगा किंतु जो तीन वर्ष तक हो सकता है या जुर्माना, जो पांच लाख रूपये से कम नहीं होगा किंतु जो प्रथम अपराध के मामले में दस लाख रुपए तक हो सकता है;

(ख) ऐसी अवधि का कारावास, जो पांच वर्ष से कम नहीं होगा किंतु जो सात वर्ष तक हो सकता है या जुर्माना, जो दस लाख रुपए से कम नहीं होगा किंतु जो बीस लाख रुपए तक हो सकता है, यदि खण्ड (क) में निर्दिष्ट उक्त अपराध ऐसे व्यक्ति द्वारा किया गया हो जो पहले ही उक्त अपराध के लिए दोष सिद्ध किया गया हो;

(3) कोई जलापूर्तिकर्ता (सरकारी पेयजल आपूर्ति योजनाओं से भिन्न) जो ऐसे भूगर्भ जल की आपूर्ति करता है या कराता है जो तत्समय प्रवृत्त किसी विधि के अधीन विहित गुणवत्ता मानक को पूरा करने में विफल हो, ऐसे जुर्माने, जो दो लाख रूपये से कम नहीं होगा और जो पांच लाख रूपये तक हो सकता है, के साथ दण्डित किया जाएगा;

NOTARY B.C. OJHA Advocate Notary H. Q. Alld. Reg. No. 20126/2001 GOVT. OF U.P.

(2) भूगर्भ जल निकालने हेतु भूमि वेधन में पहले से ही लगे हुए प्रत्येक व्यक्ति, कर्म, अभिकरण या कंपनी को जिला भूगर्भ जल प्रबंधन परिषद में रजिस्ट्रीकरण के लिए ऐसी अवधि के भीतर आवेदन करना होगा जैसाकि उक्त परिषद द्वारा अपेक्षा की जाय।

18—अधिसूचित और गैर अधिसूचित क्षेत्रों में किसी भूगर्भ जल उपयोक्ता तथा वेधन अभिकरणों के लिए प्रत्येक समुचित प्राधिकरण की शक्तियां वही होगी जैसाकि विहित की जाय। किसी भूगर्भ जल उपयोक्ता के लिए अधिसूचित तथा गैर अधिसूचित क्षेत्रों में प्राधिकरण की शक्तियां

19—धारा 14 के अधीन जारी प्रत्येक आदेश या निर्देश को उसी रीति से तामील किया जायेगा, जैसाकि विहित किया जाय। आदेशों आदि का तामील किया जाना

20—किसी व्यक्ति को इस अधिनियम के अधीन कृत किसी कार्यवाही के आधार पर उसे हुई किसी क्षति के लिए राज्य सरकार या किसी समुचित प्राधिकरण से किसी प्रकार की क्षति या प्रतिकर का दावा करने का हक नहीं होगा। प्रतिकर दावा करने पर प्रतिबंध

21—राज्य भूगर्भ जल प्रबंधन एवं नियामक प्राधिकरण, लिखित रूप मेंसामान्य या विशेष आदेश द्वारा यह निदेश दे सकता है कि उसके द्वारा प्रयोग की जाने वाली शक्तियों या उसके द्वारा निर्वहन किये जाने वाले कर्तव्यों में से समस्त शक्तियों या किसी शक्ति का प्रयोग/समस्त कर्तव्यों/किसी कर्तव्य का निर्वहन, ऐसी परिस्थितियों तथा ऐसी शर्तों, यदि कोई हो में जैसाकि उसके आदेश में विनिर्दिष्ट किया जाय, इस निमित्त राज्य सरकार के अनुमोदन के पश्चात जारी आदेश में विनिर्दिष्ट किसी व्यक्ति तथा समुचित निकाय द्वारा भी किया जा सकता है। शक्तियों और कर्तव्यों का प्रत्यायोजन

22—राज्य भूगर्भ जल प्रबंधन और नियामक प्राधिकरण के समस्त कर्मचारी, जब इस अधिनियम या तद्धीन बनायी गयी नियमावली के उपबंधों केअनुसरण में कार्यरत हों या उनका कार्यरत होना आशयित हो, भारतीय दण्ड संहिता की धारा 21 के अर्थान्तर्गत लोक सेवक समझें जायेंगे। प्राधिकरण के कर्मचारी, लोक सेवक होंगे

23—इस अधिनियम या तद्धीन बनायी गयी नियमावली के अधीन सद्भावना पूर्वक की गयी या किये जाने हेतु आशयित किसी बात के लिये राज्य सरकार या सरकार के किसी समुचित प्राधिकरण, किसी अन्य अधिकारी या किसी समुचित प्राधिकरण के किसी सदस्य या अन्य कर्मचारी के विरूद्ध कोई अभियोग, वाद या अन्य विधिक कार्यवाही संस्थित नहीं की जायेगी। सद्भावनापूर्वक की गयी कार्यवाही के सापेक्ष सुरक्षा

## अध्याय—पांच

## भूगर्भ जल का प्रदूशण—निवारण

24—(1) भूगर्भ जल विभाग, राज्य भूगर्भ जल प्रबंधन और नियामक प्राधिकरण, जिला भूगर्भ जल प्रबंधन परिषद और विशेषज्ञ निकायों यथा केन्द्रीय भूगर्भ जल बोर्ड, उत्तर प्रदेश जल निगम और उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के परामर्श से ऐसे क्षेत्रों, जिनकी भूगर्भ जल प्रदूषण निवारण तथा नियंत्रण करने और पेयजल आपूर्ति हेतु सुरक्षित गुणवत्तापरक परिक्षेत्रों का पता लगाने के प्रयोजनार्थ भूगर्भ जल की गुणवत्ता खतरनाक प्रदूषण से प्रभावित पायी गयी है, की (ऊर्ध्व एवं पार्श्व रूप में) पहचान एवं सीमांकन करेगा; भूगर्भ जल गुणवत्ता वाले संवेदनशील परिक्षेत्रों का सीमांकन तथा संरक्षण

(2) उपधारा (1) में यथा सीमांकित क्षेत्र, भूगर्भ जल प्रदूषण निवारण एवं रोकथाम के प्रयोजनार्थ प्रत्येक दो वर्ष में राज्य सरकार के भूगर्भ जल विभाग द्वारा अधिसूचना के माध्यम से भूगर्भ जल गुणवत्ता संवेदनशील परिक्षेत्र घोषित किये जायेंगे।

NOTARY
R.S. OJHA
Advocate Noida
H. Q. Allc
Reg. No. 20(20)2000
GOVT. OF U.P.

(12) 56

भूगर्भ जल प्रदूषण/संदूषण से सम्बन्धित सूचना संग्रहण

25—ग्राम पंचायत भूगर्भ जल उप समितियाँ, खण्ड पंचायत भूगर्भ जल प्रबंधन समितियों और नगरपालिका भूगर्भ जल प्रबंधन समितियाँ प्रदूषण स्रोतों सहित भूगर्भ जल प्रदूषण से सम्बन्धित सूचना संग्रह करने के लिए उत्तरदायी होंगी। ऐसी सूचना सम्बन्धित जिला भूगर्भ जल प्रबंधन परिषदों के स्तर पर राज्य भूगर्भ जल प्रबंधन और नियामक प्राधिकरण को समुचित कार्यवाही हेतु अग्रतर प्रस्तुत किये जाने के लिए संकलित तथा समेकित की जायेगी।

भूगर्भ जल प्रदूषण नियंत्रण के उपाय

26—(1) राज्य भूगर्भ जल प्रबंधन और नियामक प्राधिकरण, यह सुनिश्चित करेगा कि कोई वाणिज्यिक, औद्योगिक, अवसंरचनात्मक और सामूहिक उपयोक्ता भूगर्भ जल प्रदूषित नहीं करेगा। वह सम्बंधित जिला भूगर्भ जल प्रबंधन परिषद के माध्यम से जहां कहीं आवश्यक हो यथा विहित रूप में अनिवार्य रूप से शोधन संयत्र स्थापित कराना सुनिश्चित करेगा।

(2) जहां उपधारा (1) में निर्दिष्ट ऐसा भूगर्भ जल उपयोक्ता, विहित अवधि के भीतर शोधन संयत्र स्थापित करने में विफल हो जाय वहां राज्य भूगर्भ जल प्रबंधन और नियामक प्राधिकरण के पास यह अधिकार होगा कि वह ऐसे उपयोक्ता के लागत पर आवश्यक शोधन संयत्र निर्मित करवाये और धारा 39 की उपधारा (2) के उपबंधों के अधीन ऐसे उपयोक्ता के विरूद्ध कार्यवाही करें।

जल-भृतों में प्रदूषक पदार्थों आदि का निस्तारण करने हेतु कूप के उपयोग पर प्रतिषेध

27—(1) कोई वाणिज्यिक, औद्योगिक, अवसंरचनात्मक तथा सामूहिक उपयोक्ता, किसी संक्रिया या प्रसंस्करण या शोधन तथा निस्तारण प्रणाली के माध्यम से—

(क) अपशिष्ट जल, मल, व्यापारिक तथा घरेलू बहिःस्राव या संदूषक पदार्थों का निस्सारण या निस्तारण कूप में नहीं करेगा या;

(ख) भूमि पर अपशिष्ट का ढेर नहीं लगायेगा जो घुलकर जलभृत में बह सकता है, या जिसके कारण संदूषक पदार्थ चूकर उसमें फैल सकते हैं तथा उसमें विषैले जीव उत्पन्न हो सकते हैं;

(2) उपधारा (1) के उपबंध का उलंघन करने वाला कोई भूगर्भ जल उपयोक्ता, धारा 39 की उपधारा (2) के अधीन दण्डित किये जाने का भागी होगा।

खुले क्षेत्रों से जलभृतों में सीधे पुनर्भरण पर प्रतिषेध

28—(1) खुली भूमि, मैदान, सड़कों (पक्की/कच्ची)कृषि फार्मों पर गिरने वाले (छत के ऊपर के सिवाय) वर्षा जल से भूगर्भ जल का कृत्रिम पुनर्भरण किए जाने की प्रक्रिया में जलभृतों में पुनर्भरण, बोरवेल, पुनर्भरण कूपक अन्तःक्षेपण कूप आदि के माध्यम से सीधे पुनर्भरण किए जाने की अनुज्ञा नहीं दी जाएगी।

उप धारा (1) के उपबंध का उल्लंघन करने वाला कोई व्यक्ति, धारा 39 की उपधारा (2) के अधीन दंडित किए जाने का भागी होगा।

तालाबों, नदियों, कूपों आदि के प्रदूषण पर प्रतिषेध

29—(1) समुचित प्राधिकरण यह सुनिश्चित करेंगे कि कोई वाणिज्यिक, औद्योगिक, अवसंरचनात्मक और सामूहिक उपयोक्ता, दूषित जल या किसी अन्य प्रदूषणकारी पदार्थ का निस्सारण या निस्तारण करके तालाबों, नदियों, कूपों आदि को प्रदूषित नहीं करेगा।

(2) कोई व्यक्ति जो उपधारा (1) के उपबन्धों का उल्लंघन करेगा, धारा 39 की उपधारा (2) के अधीन दण्डित किये जाने का भागी होगा।

(3) समुचित प्राधिकरणों को यह सुनिश्चित करने के ऐसे समस्त उपाय करने होंगे कि घरेलू गृहस्थी के किसी अपशिष्ट से तालाब, नदियों, कूप आदि प्रदूषित न हों।

## अध्याय— छः

## स्वतः विनियमन, वर्षा जल संचयन, भूगर्भ जल पुनर्भरण, पुनः उपयोग तथा पुनः प्रयोग और जल गराव निवारण

स्वतः विनियमन

30—(1) अधिसूचित क्षेत्रों(ग्रामीण) के कृषक स्वतः विनियमन की प्रक्रिया को ग्रहण करने के लिए संबंधित ग्राम पंचायत भूगर्भ जल उप समितियों और खण्ड पंचायत भूगर्भ जल प्रबंधन समितियों द्वारा प्रोत्साहित किए जाएंगे।

NOTARY R. C. OJHA Advocate Notary Govt. of U.P. Reg. No. 2020/2001

अनुलग्नक 03

(13)

क्रम-संख्या–216(क)

रजिस्ट्रेशन नम्बर–एस०एस०पी०ए० / एल०
कन्टे० / एन०पी०–91 / 2014–15
लाइसेन्स टू पोस्ट ऐट अन्सेशनल रेट

# सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

## असाधारण

विधायी परिशिष्ट

भाग–4, खण्ड (ख)

(परिनियत आदेश)

लखनऊ, बुधवार, 13 नवम्बर, 2019

कार्तिक 22, 1941 शक सम्वत्

उत्तर प्रदेश सरकार

लघु सिंचाई एवं भूगर्भ जल अनुभाग–1

संख्या 1320 / 62-1–2019-10 जीडब्लू-2014

लखनऊ, 13 नवम्बर, 2019

### अधिसूचना

प०अ०ि०–344

उत्तर प्रदेश भूगर्भ जल (प्रबन्धन और विनियमन) अधिनियम, 2019 (उत्तर प्रदेश अधिनियम संख्या 13 सन् 2019) की धारा 7 के अधीन शक्तियों का प्रयोग करके राज्यपाल इस अधिसूचना के गजट में प्रकाशित किए जाने के दिनांक से राज्य में एक प्राधिकरण का गठन करती हैं जिसे उत्तर प्रदेश राज्य भूगर्भ जल प्रबन्धन विनियामक प्राधिकरण के रूप में जाना जायेगा।

आज्ञा से,
अनीता सिंह,
प्रमुख सचिव।

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of notification no. 1320/LXII-1–2019-10gw-2014, dated November 13, 2019 :

No. 1320/LXII-1–2019-10gw-2014

*Dated Lcknow, November* 13, 2019

In exercise of the powers under section 7 of the Uttar Pradesh Ground Water (Management and regulation) Act, 2019 (U.P. Act no. 13 of 2019), the Governor is pleased to establish an authority in the State to be known as the 'Uttar Pradesh State Ground Water Management and Regulatory Authority' with effect from the date of publication of this notification in the *Gazette*.

By order,
ANITA SINGH,
*Pramukh Sachiv.*

पी०एस०यू०पी०–ए०पी० 379 राजपत्र–(हिन्दी)–2019–(998)–599 प्रतियां–(क० / टी० / ऑफसेट)।
पी०एस०यू०पी०–ए०पी० 3 स०० लघु सिंचाई–2019–(999)–1,000 प्रतियां–(क० / टी० / ऑफसेट)।

NOTARY R. C. OJHA Advocate Notary Regd. No. 20/20/2007 GOVT. OF U.P.

क्रम-संख्या—19

रजिस्ट्रेशन नम्बर—एस०एस०पी०/एल०—
डब्लू०/एन०पी०—91/2014—16
लाइसेन्स टू पोस्ट ऐट कन्सेशनल रेट

# सरकारी गजट, उत्तर प्रदेश

## उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

# असाधारण

## विधायी परिशिष्ट

भाग—4, खण्ड (ख)

(परिनियत आदेश)

लखनऊ, मंगलवार, 21 जनवरी, 2020

माघ 1, 1941 शक सम्वत्

### उत्तर प्रदेश शासन

नमामि गंगे एवं ग्रामीण जलापूर्ति अनुभाग—3

संख्या 58/76-3—2020/10जीडब्लू/2014

लखनऊ, 21 जनवरी, 2020

### अधिसूचना

प०आ०—19

उत्तर प्रदेश भूगर्भ जल (प्रबन्धन और विनियमन) अधिनियम, 2019 (उत्तर प्रदेश अधिनियम संख्या 13 सन् 2019) की धारा 6 की उप—धारा (1) के अधीन शक्तियों का प्रयोग करके राज्यपाल, राज्य भूगर्भ जल प्रबन्धन और विनियामक प्राधिकरण को उक्त धारा के उपबंधों के अनुसार अध्यक्ष और सदस्यों से समाविष्ट राज्य के प्रत्येक जिला हेतु जिला भूगर्भ जल प्रबंधन परिषद् का गठन करने के लिये निदेश देती हैं।

आज्ञा से,
अनुराग श्रीवास्तव,
प्रमुख सचिव।

---

IN pursuance of the provision of clause (3) of article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of notification no. 58/76-3-2020/10gw/2014, Lucknow dated January 21, 2020 :

No. 58/76-3-2020/10gw/2014

*Dated Lucknow, January* 21, 2020

IN exercise of the powers under sub-section (1) of section 6 of the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 (U.P. Act no. 13 of 2019), the Governor is pleased to direct the State Ground Water Management and Regulatory Authority to constitute the District Ground Water Management Council for each district of the State consisting of the Chairperson and members in accordance with the provisions of the said section.

By order,
ANURAG SRIVASTAVA,
*Pramukh Sachiv.*

पी०एस०यू०पी०—ए०पी०—575—राजपत्र (हि०)—(1399)—2020—300 प्रतियां—(कार्यालय / आफसेट)।
पी०एस०यू०पी०—ए०पी०—4 सं० भूगर्भ जल—(1400)—1000 प्रतियां—(कार्यालय / आफसेट)।

NOTARY
R. C. OJHA
Advocate/Notary
H. Q. Alld.
Reg. No. 10/23/2017
GOVT. OF U.P.

# राज्य भूगर्भ जल प्रबन्धन और विनियामक प्राधिकरण,

(अधिसूचना संख्या 1320/62–1–2019–10 जी0डब्लू0/2014, दिनांक 13 नवम्बर, 2019 के द्वारा गठित)

संख्या /यूपीराभूजप्रविप्रा

लखनऊः दिनांक : 05 जून, 2020

–: कार्यालय ज्ञाप :–

अधिसूचना संख्या 58/76–3–2020/10जीडब्लू/2014, दिनांक 21 जनवरी, 2020 के द्वारा प्राप्त निर्देशों तथा उत्तर प्रदेश भू–गर्भ जल (प्रबंधन और विनियमन) अधिनियम, 2019 (उत्तर प्रदेश अधिनियम संख्या 13 सन् 2019) की धारा 06 में प्रदत्त अधिकारों के क्रम में प्रदेश के समस्त जनपदों में एतद्द्वारा "जिला भूगर्भ जल प्रबन्धन परिषद्" का गठन निम्नानुसार किया जाता है:–

| | | |
|---|---|---|
| 1. | जिला मजिस्ट्रेट। | अध्यक्ष |
| 2. | जिला मजिस्ट्रेट द्वारा नाम निर्दिष्ट राज्य में भूगर्भ जल प्रबन्धन के क्षेत्र में दीर्घकालिक कार्य करने का अनुभव रखने वाले एक विषय विशेषज्ञ। | सदस्य |
| 3. | जिला मजिस्ट्रेट द्वारा नाम निर्दिष्ट भूगर्भ जल के क्षेत्र में अनुभव रखने वाले सार्वजनिक/गैर सरकारी संगठन/सामाजिक क्षेत्र का एक व्यक्ति। | सदस्य |
| 4. | सहायक अभियन्ता, भूगर्भ जल विभाग। | सदस्य |
| 5. | क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड। | सदस्य |
| 6. | जिला कृषि अधिकारी। | सदस्य |
| 7. | अधिशासी अभियन्ता, लघु सिंचाई विभाग। | सदस्य |
| 8. | अधिशासी अभियन्ता, उत्तर प्रदेश जल निगम। | सदस्य |
| 9. | नगर आयुक्त, नगर निगम/अधिशासी अधिकारी, नगर पालिका परिषद्/ अधिशासी अधिकारी, नगर पंचायत (यथास्थिति)। | सदस्य |
| 10. | मुख्य अभियन्ता, विकास प्राधिकरण। | सदस्य |
| 11. | अधिशासी अभियन्ता, सिंचाई एवम् जल संसाधन विभाग। | सदस्य |
| 12. | उपायुक्त, जिला उद्योग केन्द्र। | सदस्य |
| 13. | प्रभागीय वनाधिकारी। | सदस्य |
| 14. | जिला उद्यान अधिकारी। | सदस्य |
| 15. | जिला विकास अधिकारी। | सदस्य/सचिव |

उक्त सदस्यों के अतिरिक्त नगर पालिका, भूगर्भ जल प्रबन्धन समिति तथा खण्ड पंचायत भूगर्भ जल प्रबन्धन समिति से एक–एक सदस्य परिषद् के आमंत्रित सदस्य के रूप में भी सम्मिलित किए जाएंगे। "जिला भूगर्भ जल प्रबन्धन परिषद्" के क्रम संख्या 02, एवम् 03 पर नामित सदस्यों की सेवा एवम् शर्तें, इत्यादि उत्तर प्रदेश भू–गर्भ जल (प्रबन्धन और विनियमन) नियमावली, 2020 के अध्याय–2 के अनुसार होगी।

NOTARY R. C. OJHA Advocate Notary H. Q. Alld. Reg. No. 20(2)2001 GOVT. OF U.P.

'राजेन्द्र कुमार तिवारी'
मुख्य सचिव/अध्यक्ष

पत्रांकः 01 /यूपीराभूजप्रविप्रा/तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित हैः–

1. अपर मुख्य सचिव/प्रमुख सचिव, वित्त विभाग, उत्तर प्रदेश शासन (सदस्य प्राधिकरण)।
2. प्रमुख सचिव, नमामि गंगे तथा ग्रामीण जलापूर्ति विभाग, उत्तर प्रदेश शासन (सदस्य प्राधिकरण)।
3. समस्त मण्डलायुक्त, उत्तर प्रदेश।
4. समस्त जिलाधिकारी, उत्तर प्रदेश।
5. समस्त जिला मजिस्ट्रेट, उत्तर प्रदेश।
6. स्टाफ आफिसर, मुख्य सचिव, उत्तर प्रदेश शासन।
7. स्टाफ आफिसर, कृषि उत्पादन आयुक्त, उत्तर प्रदेश शासन।
8. निदेशक, भूगर्भ जल विभाग, 9वाँ तल इन्दिरा भवन, लखनऊ।

आज्ञा से,

(वी0के0 उपाध्याय)
निदेशक, भूगर्भ जल विभाग/सदस्य सचिव

पत्रांकः /यूपीराभूजप्रविप्रा/तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु इस निर्देश के साथ प्रेषित है कि अपने अधीनस्थ प्रत्येक जनपद के सक्षम अधिकारी को जिला भूगर्भ जल प्रबन्धन परिषद् के सदस्य के रूप में पदेन नामित करें।

1. प्रमुख अभियन्ता/विभागाध्यक्ष, सिंचाई और जल संसाधन विभाग, उत्तर प्रदेश।
2. निदेशक, स्थानीय निकाय, उत्तर प्रदेश, लखनऊ।
3. निदेशक, उद्योग विभाग, उत्तर प्रदेश, कानपुर।
4. सदस्य सचिव, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, उत्तर प्रदेश, लखनऊ।

आज्ञा से,

(वी0के0 उपाध्याय)
निदेशक, भूगर्भ जल विभाग/सदस्य सचिव

NOTARY
R. C. OJHA
Advocate Notary
H. Q. Alld.
Reg. No. 20/23/2006
GOVT. OF U.P.

61

Item No. 02 Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL**
**PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1059/2024

Bharatiya Kisan Union (Purwa)
through its Secretary Applicant

Versus

Ground Water Directorate,
Uttar Pradesh & Ors. Respondent(s)

Date of hearing: 13.08.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON**
**HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER**
**HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Aditya Singh, Adv.

**ORDER**

1. In this original application, the allegation of the applicant relates to the extraction of groundwater from bore wells in the ongoing construction of Ganga Expressway project in the Prayagraj and the submission of counsel for the applicant is that the bore water is being extracted by the Project Proponent without obtaining a no objection certificate from the District Groundwater Management Council Prayagraj and in violation of the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019. Learned counsel for the applicant during the arguments has referred to section 11 and 14 of the act and has submitted that the requisite permission from the competent authority has not been obtained. The plea of the applicant is that Uttar Pradesh Expressways Industrial Development Authority (UPEIDA) has divided the project into four groups for the 593.947 km access-controlled six-lane (expandable to eight lanes) Meerut to Prayagraj Greenfield Ganga Expressway Project.

NOTARY R. C. OJHA Advocate Notary H. Q. Alld. Reg. No. 20(20)2001 GOVT. OF U.P.

1

2. The grievance in the present OA relates to Group 4 package from km 445+000 (Village Sarson, District Unnao) to km 601+847 (Village Jadupur Dando, District Prayagraj) which is being undertaken by the respondent project proponent.

3. During the course of argument, learned counsel for the applicant has referred to the complaint dated 11.07.2024 made to the District Magistrate, Prayagraj against illegal extraction of groundwater by the project proponent and has submitted that no action on that complaint has been taken.

4. Section 43 of the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 provides for a grievance redressal mechanism and the District Magistrate of the concerned district is the District Ground Water Grievance Redressal Officer, who is required to consider the grievance raised by any person relating to management, conservation, abstraction and pollution of ground water. Against the decision of the District Ground Water Grievance Redressal Officer, there is also a remedy to submit grievance to State Ground Water Management and Regulation Authority.

5. Section 43 of the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 reads as under:-

> *"43. (1) The District Magistrate of each district of Uttar Pradesh shall act as District Ground Water Grievance Redressal Officer.*
>
> *(2) Any person may submit his or her grievance on issues related to management, conservation, abstraction and pollution of ground water to the District Ground Water Grievance Redressal Officer.*
>
> *(3) Any person aggrieved by the decision of the District Ground Water Grievance Redressal Officer may submit his or her grievance to State Ground Water Management and Regulation Authority."*

NOTARY R. C. OJHA Advocate Notary Q. Alld. Regd. No. 20/2016/2001 GOVT. OF U.P.

6. Once the Section 43 of the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 cast a duty upon the District Magistrate to redress the grievance, the District Magistrate, Prayagraj is duly required to consider the grievance raised by the applicant in the complaint dated 11.07.2024, ascertain the correct position and take appropriate action in accordance with law expeditiously.

7. OA is accordingly disposed of.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

August 13, 2024
Original Application No. 1059/2024
AS.

NOTARY
R. C. OJHA
Advocate Notary
H. Q. Alld.
Reg. No. 10120012001
GOVT. OF U.P.

# भारतीय किसान यूनियन (पूर्वा)

एस.एस. सिंह
राष्ट्रीय महासचिव

पता - बी -203, बद्री आवास योजना
तेलियरगंज, प्रयागराज, उ.प्र.-211004
मोबाइल नं.: 9415677217
ई-मेल: rmsachiv.bkupurwa@gmail.com

पत्रांक BKU/PRAYAG/04 दिनांक 13/07/2024

सेवा में,
जिलाधिकारी / अध्यक्ष
जिला भूगर्भ जल प्रबंधन परिषद जनपद प्रयागराज
प्रयागराज
Email- dmall@nic.in,

विषय- जनपद प्रयागराज में इनर रिंग रोड परियोजना बनाने के लिए चल रहे निर्माण कार्य में कार्यदायी संस्था द्वारा निर्माण कार्य के लिए किये जा रहे भूगर्भ जल दोहन पर अविलंब कार्यवाही कर रोक लगाने हेतु।

महोदय,

जनपद प्रयागराज के इनर रिंग रोड परियोजना में चल रहे निर्माण कार्य के लिए भारतीय राष्ट्रीय राजमार्ग प्राधिकरण,सड़क परिवहन और राजमार्ग (NHAI) के द्वारा ज्वाइंट स्टॉक लिमिटेड और जीपीटी इंफ्राप्रोजेक्ट्स लिमिटेड को ठेकेदार के रूप में नियुक्त किया गया है। उपरोक्त परियोजना में नैनी और झूंसी के बीच गंगा नदी पर हो रहे ब्रिज निर्माण तथा परियोजना सड़क निर्माण कार्य के दौरान उक्त कम्पनियो द्वारा व्यापक पैमाने पर भूगर्भ जल का दोहन किया जा रहा है, जिससे स्थानीय जलस्रोतों पर प्रतिकूल प्रभाव पड़ रहा है तथा जल संरक्षण के लिए बने नियमों की भी अवज्ञा है। इस प्रकार किये जा रहे भूगर्भ जल दोहन के सन्दर्भ में भूगर्भ जल विभाग, जनपद प्रयागराज के कार्यालय से सम्पर्क करने पर विभागीय व्यक्तियों द्वारा अवगत कराया गया कि उक्त कार्य हेतु उनके विभाग द्वारा भूगर्भ जल निकासी की कोई अनुमति उपरोक्त संस्था को प्रदान नहीं की गई है ,उक्त निर्माण कार्य करने के लिए। इस भूजल दोहन के साक्ष्य के रूप में चल रहे कार्य की कुछ भू-स्थैतिक तस्वीरें आपके संदर्भ के लिए संलग्न की जा रही हैं –

NOTARY
R. C. OJHA
Advocate Notary
H. Q. Alld.
Reg. No. 20(2)2001

(21)

इस संदर्भ में आपका विभाग जिले में चल रही किसी भी परियोजनाओं कार्य में हो रहे अवैध भूगर्भ जल निकासी रोकने हेतु स्थलीय निरीक्षण तथा निरोधात्मक कार्यवाही भी नहीं कर रहा है ,जिसके कारण भूगर्भ जल दोहन अनाधिकृत रूप से बृहद पैमाने पर प्रयागराज जनपद में हो रहा है, जिस पर प्रयागराज जनपद में स्थित भूगर्भ जल विभाग कुशल अकर्मण्यता की नीति अपना कर इस भूजल दोहन पर अपनी आंख बंद किए हुए हैं। इस प्रकार भूगर्भ जल के रूप में मिले प्रकृति के इस बहुमूल्य उपहार जिसके संरक्षण की जिम्मेदारी आपके विभाग की है, प्रयागराज जनपद में मुकदर्शक बनकर इसका दोहन करा रहा है ।

अतः माननीय आपसे प्रार्थना है कि प्रयागराज जनपद में अपने अधीनस्थ अधिकारियों को इस भूगर्भ जल दोहन की स्थलीय जांच कर उसे रोकने के साथ ही दोषी व्यक्तियों पर उचित विधि सम्मत कार्यवाही करने का आदेश देने की कृपा करें, साथ ही जनपद प्रयागराज के जलस्रोतों और पर्यावरण की सुरक्षा के लिए आवश्यक कदम उठाएंगे।

भवदीय

एस.एस. सिंह
राष्ट्रीय महासचिव

प्रतिलिपि-1- निदेशक,भूगर्भ जल विभाग ,लखनऊ

NOTARY
R. C. OJHA
Advocate Notary
H. Q. Alld.
Reg. No. 20/28/2001
GOVT. OF U.P.

कार्यालय
अधिशासी अभियन्ता
भूगर्भ जल विभाग,
6/3सी, बेली रोड,प्रयागराज।

पत्रांक– 290 /भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/दिनांक: 12/08/ 2024

विषय– अवैध भूजल दोहन के सम्बन्ध में।

प्रबन्धक, ज्वाइंट स्टाक लिमिटेड/ओ0एस0एस0 कांस्ट्रक्शन प्राईवेट लिमिटेड द्वारा ग्राम भोजपुर, रामरपुर, फूलपुर प्रयागराज।

## –नोटिस –

उत्तर प्रदेश भूगर्भ जल प्रबन्धन एवं विनियमन अधिनियम–2019 प्रभावी है जिसके तहत अधिसूचित/गैर अधिसूचित क्षेत्र मे वाणिज्यिक अवसंरचनात्मक, औद्योगिक, मैरिज हाल/लॉन, आर0 ओ0 प्लांट और सामूहिक उपयोक्ता (अस्पताल, अपार्टमेंट) भूजल उपयोक्ताओं द्वारा भूजल दोहन की अनापत्ति / पंजीकरण पोर्टल (www.upgwdonline.in) पर प्राप्त किये बिना ही अनाधिकृत रूप से भूजल का व्यवसायिक दोहन किया जा रहा है, ऐसे समस्त भूजल उपयोक्ताओं के विरूद्व दण्डात्मक कार्यवाही किये जाने हेतु राज्य भूगर्भ जल प्रबन्धन एवं नियामक प्राधिकरण, उत्तर प्रदेश, लखनऊ द्वारा अवैध रूप से भूजल दोहन करने वाले उपयोक्ताओं पर अधिनियम के प्राविद्यानुसार धारा–11(1)(क) एवं धारा 27, 28 एवं 29 के अन्तर्गत सम्यक प्राविधानुसार कार्यवाही करने के निर्देश दिये है जिसके द्वारा भूगर्भ जल को दूषित करने तथा अनाधिकृत रूप से व्यवसाय हेतु भूजल दोहन करने का दोषी पाये गये व्यक्ति/समूह/संस्था को अध्याय 08, धारा–39 के अधीन दड़ित किये जाने के भागी होंगे, जो 02 से 05 लाख का जुर्माना अथवा 06 माह से 01 वर्ष का कारावास अथवा दोनों दण्ड हो सकता है।

अत्एव आपके द्वारा ग्राम भोजपुर, रामपुर, फूलपुर, प्रयागराज में कराये जा रहे निमार्ण कार्य का स्थलीय सत्यापन दिनांक 06–08–2024 को किये जाने पर 02 बोरवेल बिना अनापत्ति प्राप्त किये ही भूजल दोहन कर निमार्ण कार्य कराया जा रहा है। यदि आपने भूजल निष्कर्ण हेतु पूर्व में सी0जी0डब्लू0ए0 से पंजीकरण अथवा अनापत्ति प्रमाण–पत्र प्राप्त किया है, की सूचना साक्ष्यों सहित 05 दिवस में कार्यालय में प्रेषित करें। यदि आपके द्वारा पंजीकरण/अनापत्ति प्राप्त किये बिना ही अवैद्य रूप से भूजल निष्कषर्ण कर निमार्ण कार्य कराया जाता है तो ऐसी स्थिति में आपके विरूद्व उ0प्र0 भूगर्भ जल प्रबन्धन एवं विनियमन अधिनियम की धारा–39 के अन्तर्गत विधिक कार्यवाही की जायेगी जिसके लिए आप स्वयं उत्तरदायी होंगे। उक्त के सम्बन्ध में आपको स्थल सत्यापन के समय पूर्ण जानकारी से विभाग द्वारा अवगत करा दिया गया है।

(रविकान्त सिंह)
अधिशासी अभियन्ता/
नोडल अधिकारी।

पत्रांक– 290/भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/तादिनांक।
प्रतिलिपि:–
1– जिलाधिकारी/ अध्यक्ष्य महोदय, जिला भूगर्भ जल प्रबन्धन परिषद, जनपद–प्रयागराज को कलेक्ट्रेट, प्रयागराज डाक प्राप्ति सं0–13149 दिनांक 16–07–2024(छाया प्रति संलग्न के संदर्भ में अवलोकनार्थ प्रेषित ।
2– मुख्य विकास अधिकारी/ संदस्य सचिव, महोदय, जनपद–प्रयागराज को अवलोकनार्थ प्रेषित ।

(रविकान्त सिंह)
अधिशासी अभियन्ता/
नोडल अधिकारी।

NOTARY R. C. OJHA Advocate Notary H. Q. Alld. Reg. No. 20120206 GOVT. OF U.P.

संलग्नक-08

# जिला भूगर्भ जल प्रबन्धन परिषद जनपद–प्रयागराज।

(23)

कार्यालय
अधिशासी अभियन्ता
भूगर्भ जल विभाग,
6/3सी, बेली रोड, प्रयागराज।

पत्रांक– 336 /भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/दिनांकः, 11/09/ 2024

विषय– अवैध भूजल दोहन के सम्बन्ध में।

प्रबन्धक, ज्वाइंट स्टाक लिमिटेड/ओ0एस0एस0 कांस्ट्रकशन प्राईवेट लिमिटेड द्वारा ग्राम भोजपुर, रामापुर, फूलपुर प्रयागराज।

## –नोटिस –

उत्तर प्रदेश भूगर्भ जल प्रबन्धन एवं विनियमन अधिनियम–2019 प्रभावी है जिसके तहत अधिसूचित/गैर अधिसूचित क्षेत्र मे वाणिज्यिक अवसंरचनात्मक, औद्योगिक, मैरिज हाल/लॉन, आर0 ओ0 प्लांट और सामूहिक उपयोक्ता (अस्पताल, अपार्टमेंट) भूजल उपयोक्ताओं द्वारा भूजल दोहन की अनापत्ति / पंजीकरण पोर्टल (www.upgwdonline.in) पर प्राप्त किये बिना ही अनाधिकृत रूप से भूजल का व्यवसायिक दोहन किया जा रहा है, ऐसे समस्त भूजल उपयोक्ताओं के विरूद्व दण्डात्मक कार्यवाही किये जाने हेतु राज्य भूगर्भ जल प्रबन्धन एवं नियामक प्राधिकरण, उत्तर प्रदेश, लखनऊ द्वारा अवैध रूप से भूजल दोहन करने वाले उपयोक्ताओं पर अधिनियम के प्राविद्यानुसार धारा–11(1)(क) एवं धारा 27, 28 एवं 29 के अन्तर्गत सम्यक प्राविद्यानुसार कार्यवाही करने के निर्देश दिये है जिसके द्वारा भूगर्भ जल को दूषित करने तथा अनाधिकृत रूप से व्यवसाय हेतु भूजल दोहन करने का दोषी पाये गये व्यक्ति/समूह/संस्था को अध्याय 08, धारा–39 के अधीन दण्ड़ित किये जाने के भागी होंगे, जो 02 से 05 लाख का जुर्माना अथवा 06 माह से 01 वर्ष का कारावास अथवा दोनों दण्ड हो सकता है।

अत्एव आपकी फर्म ज्वाइंट स्टाक लिमिटेड/ओ0एस0एस0 कांस्ट्रकशन प्राईवेट लिमिटेड द्वारा ग्राम भोजपुर, रामापुर, फूलपुर प्रयागराज में कराये जा रहे निमार्ण कार्य का स्थलीय सत्यापन दिनांक 06–08–2024 को किये जाने पर 02 बोरवेल बिना अनापत्ति प्राप्त किये ही भूजल दोहन कर निमार्ण कार्य कराया जा रहा है। जिलाधिकारी महोदय के आदेशों के अनुपालन में दिनांक 09–09–2024 को पुनः टास्कफोर्स द्वारा स्थलीय सत्यापन किया गया कार्यस्थल पर 02 अदद कूप से बिना एन0ओ0सी0/पंजीकरण कराये भूजल का दोहन किया जा रहा है। कार्यस्थल पर श्री एच0एन0सिंह, वी0पी0 एव श्री के0पी0सिंह, ए0जी0एम0, पर मौजूद मिले जनसे टास्क फोर्स द्वारा अनापत्ति/पंजीकरण प्रमाण–पत्र उपलब्ध कराने हेतु कहा गया परन्तु उनके द्वारा प्रमाण–पत्र टास्क फोर्स को उपलब्ध नहीं कराया। आपने भूजल निष्कर्ण हेतु पूर्व में पंजीकरण अथवा अनापत्ति प्रमाण–पत्र प्राप्त किया है, की सूचना साक्ष्यों सहित 07 दिवस में कार्यालय अथवा gwdallahabad@gmail.com पर प्रेषित करें साथ ही बोरवेल को तत्काल प्रभाव से बन्द करते हुए इसकी प्रमाणिकता भी उपलब्ध करायें। अन्यथा इसे जल का अवैध निकर्षण मानते हुए उत्तर प्रदेश भूगर्भ जल( प्रबन्धन एवं विनियमन) अधिनियम–2019 में निहित प्राविधानों के अनुसार जुर्माना/दण्ड की कार्यवाही की जायेगी।

नोडल अधिकारी, भूगर्भ जल विभाग/
सदस्य, जिला भूगर्भ जल प्रबन्धन परिषद
जनपद–प्रयागराज।

पत्रांक–336/भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/तादिनांक।

प्रतिलिपिः–
1– जिलाधिकारी/ अध्यक्ष महोदय, जिला भूगर्भ जल प्रबन्धन परिषद, जनपद–प्रयागराज को अवलोकनार्थ प्रेषित ।
2– मुख्य विकास अधिकारी/ सदस्य सचिव, महोदय, जनपद–प्रयागराज को अवलोकनाथ प्रेषित ।
3– डी0जी0एम, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण 18सी/28ए, सरोजनी नायडू मार्ग निकट, ए0 जी0आफिस, सिविल लाइंस, प्रयागराज को आवश्यक कार्यवाही हेतु।

NOTARY R. C. OJHA Advocate Notary H. Q. Alld. Reg. No. 20(20)2001 GOVT.

नोडल अधिकारी, भूगर्भ जल विभाग/
सदस्य, जिला भूगर्भ जल प्रबन्धन परिषद
जनपद–प्रयागराज।

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

# Form 8 (A)/फॉर्म 8 (ए)

# APPLICATION FOR OBTAINING GRANT OF AUTHORIZATION/NO OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL IN NON-NOTIFIED AREA
# विद्यमान कूप की बोरिंग हेतु प्राधिकार/अनापत्ति प्रमाणपत्र प्राप्त करने के लिए आवेदन

**(Any Commercial or Industrial or Infrastructural or Bulk user)**
**(वाणिज्यिक अथवा औद्योगिक अथवा अवसंरचनात्मक अथवा सामूहिक उपयोक्ता)**

**[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Bill, 2019]**
**[धारा 14, उत्तर प्रदेश भूगर्भ जल प्रबंधन तथा विनियमन बिल, 2019 के अधीन]**

## Applicant's Details
## आवेदक का विवरण

| | | | |
|---|---|---|---|
| **Type of Applicant** आवेदक का प्रकार | Behalf of Firm/Company | **Application Number** आवेदन संख्या | PGRJ0924NIN0151 |
| **Name of the Applicant** आवेदक का नाम | VIKASH MANI TRIPATHI | | |
| **Mobile No.** मोबाइल नंबर | 7632922696 | **Email ID.** ईमेल आईडी | vmtripathi2017@gmail.com |
| **Date of Birth** जन्मतिथि | 09/04/1987 | **Gender** लिंग | Male |
| **Nationality** राष्ट्रीयता | Indian | **ID as Address Proof** निवास प्रमाण हेतु आईडी | Aadhaar Card |
| **Aadhaar Card Number** | 3044-9634-4618 | **Uploaded Aadhaar Card** अपलोड किया गया आधार कार्ड | |
| **House No./Flat No./Building No.** मकान सं0/फ़्लैट सं0/भवन सं0 | ARAZI NO. 172 BHOJPUR, JHUNSI PHOOLPUR, PRAYAGRAJ | | |
| **City/Town/Post Office** नगर/कस्बा/पोस्ट ऑफिस | PRAYAGRAJ | **State** राज्य | Uttar Pradesh |
| **District** जनपद | PRAYAGRAJ | **Pin Code** पिन कोड | 221507 |
| **Designation** पद | Manager HR & Liaisoning | **Company Name** कंपनी का नाम | Joint Stock Company Buyers-OSS Construction Privat |
| **Company Address** पनी का पता | ARAZI NO. 172, BHOJPUR, JHUNSI, PHOOLPUR, Prayagra | **Authorization Letter** प्राधिकार पत्र | |

## Details of Existing Well
## विद्यमान कूप का विवरण

| | | | |
|---|---|---|---|
| **District** जनपद | Prayagraj | **Block** ब्लॉक | BAHADURPUR |
| **Plot No./Khasra No.** प्लॉट संख्या/खसरा संख्या | 172 | **Municipality/Municipal Corporation** नगर पालिक/नगर निगम | No |
| **Ward No./Holding No.** वॉर्ड संख्या/होल्डिंग संख्या | N/A | **Land Details** भूमि का विवरण | |

NOTARY R. C. OJHA Advocate Notary H. Q. Alld. Reg. No. 20/25/2001 GOVT. OF U.P.

69

## Particulars of The Existing Well
## विद्यमान कूप का ब्यौरा

| | | | |
|---|---|---|---|
| **Date of Construction/Sinking of Well**<br>कूप की निर्माण तिथि | 05/08/2024 | **Type of the Well**<br>कूप का प्रकार | Tube Well/Boring |
| **Housing Pipe If Any**<br>यदि कोई है | | No | |

### Strainer Details
### स्ट्रेनर का विवरण

| | | | |
|---|---|---|---|
| **Material of Strainer**<br>स्ट्रेनर की सामग्री | PVC | **Number of Strainer(s)**<br>स्ट्रेनर की संख्या | 1 |

| S.No.<br>क्रम संख्या | Strainer Installed at what Depth from Ground Level (in Meter)<br>स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में) | Strainer Installed upto what Depth from Ground Level (in Meter)<br>स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में) | Length (In meter)<br>लंबाई (मीटर में) | Diameter (In millimeter)<br>व्यास (मिलीमीटर में) |
|---|---|---|---|---|
| 1 | 52.00 | 61.00 | 9.00 | 305.00 |

| | | | |
|---|---|---|---|
| **Approx. Depth of Well (In meter)**<br>कूप की अनुमानित गहराई (मीटर में) | 61.00 | **Whether there has been Any Adverse Report Regarding Water Quality of the Well?**<br>क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है? | No |
| **Give Particulars Regarding Water Quality of the Well**<br>कूप की जलीय गुणवत्ता का विवरण दें | | N/A | |

### Details of Existing Pumping Device
### विद्यमान पंपिंग उपकरण का विवरण

| | | | |
|---|---|---|---|
| **Type of Pump to be Used**<br>प्रयोग किये जाने वाले पंप का प्रकार | Submersible | **Length of Suction Pipe (In meter)**<br>सक्शन पाइप की लंबाई (मीटर में) | 61.00 |
| **Pump Capacity (In m3/hr)**<br>पंप क्षमता (m3/hr) | 20.50 | **Horse Power (H.P.)**<br>हॉर्स पावर (एच.पी.) | 7.50 |
| **Operational Device**<br>परिचालन उपकरण | Electric Motor | **Date of Energization**<br>विद्युतीकरण तिथि | 28/03/2024 |

### Details of Utilization of Well
### कूप के उपयोग का विवरण

| | | | |
|---|---|---|---|
| **Purpose of the Existing Well**<br>विद्यमान कूप का उद्देश्य? | Industrial | **Annual Running Hours**<br>वार्षिक उपयोग (घंटे में) | 974.55 |
| **Annual Running Days**<br>वार्षिक उपयोग (दिन में) | 365 | | |
| **Daily Running Hours**<br>दैनिक उपयोग (घंटे में) | 2.67 | **Whether the Water Supplied in Well Area Through Pipe Water Supply or Not?**<br>क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है? | No |
| **Recharge Required**<br>रिचार्ज आवश्यक है | 19978.27 | **Total Ground water Extraction**<br>कुल भूजल निकासी | 19978.28 |
| **Please Submit Mode of Treatment of Waste Water/Effluent (For Industries)**<br>अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु) | | No | |
| **Whether Rain Water Harvesting Structure has been Constructed within the Premises?**<br>क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है? | No | **Any Other Information Which You Would Like to Furnish**<br>कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं: | NA |

NOTARY R. L. OJHA Advocate Notary H. Q. Alld. Reg. No. 20/26/2001 GOVT. OF U.P.

**Affidavit on non judicial stamp paper of Rs, 10 for installation of appropriate rain water harvesting structure/ measure within a period of one year from Issuing of NOC Date**
**एनओसी तिथि जारी करने से एक वर्ष की अवधि के भीतर उचित वर्षा जल संचयन संरचना / माप की स्थापना के लिए रु 10- के गैर न्यायिक स्टाम्प पेपर**

**Affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m3/day**

**Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m3/day**

**Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories**

**Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs**

**Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m3/day in Notified and non-notified areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.**

| | |
|---|---|
| **Does industry come under MSME ?**<br>**क्या उद्योग MSME के अंतर्गत आता है ?** | No |
| **Uploaded Affidavit**<br>**शपथ पत्र अपलोड किया** | N/A |
| **Application Date**<br>**आवेदन तिथि** | 20/09/2024 |

## Declaration by the Applicant
## आवेदक द्वारा उद्घोषणा

---

I do hereby declare that the particulars furnished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled .
मैं एतद्द्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा"

**I Agree/सहमत**

NOTARY
R. C. OJHA
Advocate Notary
H. Q. Alld.
Reg. No. 20(26)2004
GOVT. OF U.P.

71

# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

## Form 8 (A)/फॉर्म 8 (ए)

## APPLICATION FOR OBTAINING GRANT OF AUTHORIZATION/NO OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL IN NON-NOTIFIED AREA
## विद्यमान कूप की बोरिंग हेतु प्राधिकार/अनापत्ति प्रमाणपत्र प्राप्त करने के लिए आवेदन

**(Any Commercial or Industrial or Infrastructural or Bulk user)**
**(वाणिज्यिक अथवा औद्योगिक अथवा अवसंरचनात्मक अथवा सामूहिक उपयोक्ता)**

**[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Bill, 2019]**
**[धारा 14, उत्तर प्रदेश भूगर्भ जल प्रबंधन तथा विनियमन बिल, 2019 के अधीन]**

### Applicant's Details
### आवेदक का विवरण

| | | | |
|---|---|---|---|
| **Type of Applicant** आवेदक का प्रकार | Behalf of Firm/Company | **Application Number** आवेदन संख्या | PGRJ0924NIN0152 |
| **Name of the Applicant** आवेदक का नाम | VIKASH MANI TRIPATHI | | |
| **Mobile No.** मोबाइल नंबर | 7632922696 | **Email ID.** ईमेल आईडी | vmtripathi2017@gmail.com |
| **Date of Birth** जन्मतिथि | 09/04/1987 | **Gender** लिंग | Male |
| **Nationality** राष्ट्रीयता | Indian | **ID as Address Proof** निवास प्रमाण हेतु आईडी | Aadhaar Card |
| **Aadhaar Card Number** | 3044-9634-4618 | **Uploaded Aadhaar Card** अपलोड किया गया आधार कार्ड | |
| **House No./Flat No./Building No.** मकान सं0/फ़्लैट सं0/भवन सं0 | ARAZI NO. 172 BHOJPUR, JHUNSI PHOOLPUR, PRAYAGRAJ | | |
| **City/Town/Post Office** नगर/कस्बा/पोस्ट ऑफिस | PRAYAGRAJ | **State** राज्य | Uttar Pradesh |
| **District** जनपद | PRAYAGRAJ | **Pin Code** पिन कोड | 221507 |
| **Designation** पद | Manager HR & Liaisoning | **Company Name** कंपनी का नाम | Joint Stock Company Buyers-OSS Construction Pvt lt |
| **Company Address** कंपनी का पता | ARAZI NO. 172, BHOJPUR, JHUNSI, PHOOLPUR, Prayagra | **Authorization Letter** प्राधिकार पत्र | |

### Details of Existing Well
### विद्यमान कूप का विवरण

| | | | |
|---|---|---|---|
| **District** जनपद | Prayagraj | **Block** ब्लॉक | BAHADURPUR |
| **Plot No./Khasra No.** प्लॉट संख्या/खसरा संख्या | 172 | **Municipality/Municipal Corporation** नगर पालिक/नगर निगम | No |
| **Ward No./Holding No.** वॉर्ड संख्या/होल्डिंग संख्या | N/A | **Land Details** भूमि का विवरण | |

NOTARY R. C. OJHA Advocate Notary H. Q. Alld Reg. No. 20/2010 GOVT. OF U.P.

## Particulars of The Existing Well
## विद्यमान कूप का ब्यौरा

| | | | |
|---|---|---|---|
| **Date of Construction/Sinking of Well**<br>कूप की निर्माण तिथि | 09/08/2024 | **Type of the Well**<br>कूप का प्रकार | Tube Well/Boring |
| **Housing Pipe If Any**<br>यदि कोई है | | No | |

## Strainer Details
## स्ट्रेनर का विवरण

| | | | |
|---|---|---|---|
| **Material of Strainer**<br>स्ट्रेनर की सामग्री | PVC | **Number of Strainer(s)**<br>स्ट्रेनर की संख्या | 1 |

| S.No.<br>क्रम संख्या | Strainer Installed at what Depth from Ground Level (in Meter)<br>स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में) | Strainer Installed upto what Depth from Ground Level (in Meter)<br>स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में) | Length (In meter)<br>लंबाई (मीटर में) | Diameter (In millimeter)<br>व्यास (मिलीमीटर में) |
|---|---|---|---|---|
| 1 | 51.00 | 61.00 | 10.00 | 305.00 |

| | | | |
|---|---|---|---|
| **Approx. Depth of Well (In meter)**<br>कूप की अनुमानित गहराई (मीटर में) | 61.00 | **Whether there has been Any Adverse Report Regarding Water Quality of the Well?**<br>क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है? | No |
| **Give Particulars Regarding Water Quality of the Well**<br>कूप की जलीय गुणवत्ता का विवरण दें | | N/A | |

## Details of Existing Pumping Device
## विद्यमान पंपिंग उपकरण का विवरण

| | | | |
|---|---|---|---|
| **Type of Pump to be Used**<br>प्रयोग किये जाने वाले पंप का प्रकार | Submersible | **Length of Suction Pipe (In meter)**<br>सक्शन पाइप की लंबाई (मीटर में) | 61.00 |
| **Pump Capacity (In m3/hr)**<br>पंप क्षमता (m3/hr) | 10.60 | **Horse Power (H.P.)**<br>हॉर्स पावर (एच.पी.) | 3.50 |
| **Operational Device**<br>परिचालन उपकरण | Electric Motor | **Date of Energization**<br>विद्युतीकरण तिथि | 28/03/2024 |

## Details of Utilization of Well
## कूप के उपयोग का विवरण

| | | | |
|---|---|---|---|
| **Purpose of the Existing Well**<br>विद्यमान कूप का उद्देश्य? | Industrial | **Annual Running Hours**<br>वार्षिक उपयोग (घंटे में) | 427.05 |
| **Annual Running Days**<br>वार्षिक उपयोग (दिन में) | 365 | | |
| **Daily Running Hours**<br>दैनिक उपयोग (घंटे में) | 1.17 | **Whether the Water Supplied in Well Area Through Pipe Water Supply or Not?**<br>क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है? | No |
| **Recharge Required**<br>रिचार्ज आवश्यक है | 4526.73 | **Total Ground water Extraction**<br>कुल भूजल निकासी | 4526.73 |
| **Please Submit Mode of Treatment of Waste Water/Effluent (For Industries)**<br>अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु) | | No | |
| **Whether Rain Water Harvesting Structure has been Constructed within the Premises?**<br>क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है? | No | **Any Other Information Which You Would Like to Furnish**<br>कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं: | NA |

NOTARY R. C. OJHA Advocate Notary H. Q. Allo Reg. No. 20(26)2001 GOVT. OF U.P.

73

**Affidavit on non judicial stamp paper of Rs, 10 for installation of appropriate rain water harvesting structure/ measure within a period of one year from Issuing of NOC Date**
ए ओसी तिथि जारी करने से एक वर्ष की अवधि के भीतर उचित वर्षा जल संचयन संरचना / माप की स्थापना के लिए रु 10- के गैर न्यायिक स्टाम्प पेपर

**Affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m3/day**

**Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m3/day**

**Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories**

**Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs**

**Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m3/day in Notified and non-notified areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.**

**Does industry come under MSME ?**
**क्या उद्योग MSME के अंतर्गत आता है ?** No

**Uploaded Affidavit**
**शपथ पत्र अपलोड किया** N/A

**Application Date**
**आवेदन तिथि**

## Declaration by the Applicant
## आवेदक द्वारा उद्घोषणा

---

I do hereby declare that the particulars furnished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled .
मैं एतद्द्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा"

**I Agree/सहमत**

NOTARY
R. C. OJHA
Advocate Notary
H. Q. Allg.
Reg. No. 20/20/2001
GOVT. OF U.P.

# Ground Water Department

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

74

## Form 8 (C)

## AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

### AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC013971

### VALID FROM 21/11/2024 TO 20/11/2029

| | | | |
|---|---|---|---|
| **Name of the Applicant** | VIKASH MANI TRIPATHI | | |
| **Address of the Applicant:** | ARAZI NO. 172 BHOJPUR, JHUNSI PHOOLPUR, PRAYAGRAJ | | |
| **Company Name:** | Joint Stock Company Buyers-OSS Construction Privat | **Company Address** | ARAZI NO. 172, BHOJPUR, JHUNSI, PHOOLPUR, Prayagra |
| **Serial No. of Application Form** | PGRJ0924NIN0151 | **Date of Submission** | 20/09/2024 |
| **Specimen Signature of the User:** | | | |

**Location particulars:**

| | | | |
|---|---|---|---|
| **District** | Prayagraj | **Block** | BAHADURPUR |
| **J.L. No** | | **Plot No.** | 172 |
| **Municipality/Corporation** | No | **Ward No.** | N/A |
| **Holding No.** | | | N/A |
| **Rate of Withdrawal ($m^3$/hr.)** | 20.50 | **Date of Energization (In Case of Electric Pump)** | 28/03/2024 |

**Particulars of the Proposed Well and Pumping Device:**

| | | | |
|---|---|---|---|
| **Type of the Well** | Tube Well/Boring | **Purpose of the Well** | Industrial |
| **Assembly Size (For Tube Well)** | 0.00 | **Approx. Strainer Length (For Tube Well)** | 0.00 |
| **Diameter (For Dug Well)** | 0.00 | **Type of Pump to be Used:** | Submersible |
| **H.P. of the Pump:** | 7.50 | **Operational Device** | Electric Motor |
| **Maximum Allowable Rate of Withdrawal ($m^3$/hr.):** | 20.50 | **Maximum Allowable Running Hours Per Day:** | 2.67 |
| **Maximum Allowable Annual Extraction of Ground Water:** | 19978.28 | **Recharge Required:** | 19978.27 |
| **Annual Running Days:** | 365 | | |

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 19978.27 cubic meter, as specified under the application form within the given time period..

NOTARY R. C. Dubey Advocate Notary H. Q. Alld Reg. No. 20/09/2001 GOVT. OF U.P.

### GENERAL CONDITIONS

75

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

| S.No | Quantum of Ground water withdrawal (cum/day) | No.of piezometers required | Monitiring Mechanism | |
|---|---|---|---|---|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 $m^3$/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 $m^3$ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.

NOTARY R. C. OJHA Advocate Notary H. Q. Alld. Reg. No. 20(20)2001 GOVT. OF U.P.

- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 $m^3$ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :**21/12/2024**

Place:**Prayagraj**

**This certificate is electronically generated and does not require digital signature**

NOTARY
R. C. OJHA
Advocate Notary
H. Q. Alld.
Reg. No 20/20/2001
GOVT OF U.P.

77

# Ground Water Department

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

## Form 8 (C)

## AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

**[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]**

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC017927**

**VALID FROM 21/11/2024 TO 20/11/2029**

| | | | |
|---|---|---|---|
| **Name of the Applicant** | VIKASH MANI TRIPATHI | | |
| **Address of the Applicant:** | ARAZI NO. 172 BHOJPUR, JHUNSI PHOOLPUR, PRAYAGRAJ | | |
| **Company Name:** | Joint Stock Company Buyers-OSS Construction Pvt lt | **Company Address** | ARAZI NO. 172, BHOJPUR, JHUNSI, PHOOLPUR, Prayagra |
| **Serial No. of Application Form** | PGRJ0924NIN0152 | **Date of Submission** | 20/09/2024 |
| **Specimen Signature of the User:** | | | |

### Location particulars:

| | | | |
|---|---|---|---|
| **District** | Prayagraj | **Block** | BAHADURPUR |
| **J.L. No** | | **Plot No.** | 172 |
| **Municipality/Corporation** | No | **Ward No.** | N/A |
| **Holding No.** | | | N/A |
| **Rate of Withdrawal ($m^3$/hr.)** | 10.60 | **Date of Energization (In Case of Electric Pump)** | 28/03/2024 |

### Particulars of the Proposed Well and Pumping Device:

| | | | |
|---|---|---|---|
| **Type of the Well** | Tube Well/Boring | **Purpose of the Well** | Industrial |
| **Assembly Size (For Tube Well)** | 0.00 | **Approx. Strainer Length (For Tube Well)** | 0.00 |
| **Diameter (For Dug Well)** | 0.00 | **Type of Pump to be Used:** | Submersible |
| **H.P. of the Pump:** | 3.50 | **Operational Device** | Electric Motor |
| **Maximum Allowable Rate of Withdrawal ($m^3$/hr.):** | 10.60 | **Maximum Allowable Running Hours Per Day:** | 1.17 |
| **Maximum Allowable Annual Extraction of Ground Water:** | 4526.73 | **Recharge Required:** | 4526.73 |
| **Annual Running Days:** | 365 | | |

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at SI. (2) for extraction of ground water at a rate not exceeding that as shown at SI. (3j), for Running Hours per day as shown at SI. (3k), and for maximum allowable annual extraction of ground water as shown at SI. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 4526.73 cubic meter, as specified under the application form within the given time period..

**GENERAL CONDITIONS**

NOTARY R. C. OJHA Advocate Notary H. Q. Alld Reg. No. 20(28)2009 GOVT. OF U.P.

(54)

78

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SI. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

  - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
  - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
  - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

| S.No | Quantum of Ground water withdrawal (cum/day) | No.of piezometers required | Monitiring Mechanism | |
|---|---|---|---|---|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

  - The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
  - For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
  - The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
  - All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
  - The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
  - A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
  - Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 $m^3$/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 $m^3$ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.

NOTARIAL
R. C. Dutta
Advocate Meerut
U.P. Regd. No. 20120/2001
GOVT. FEE

79

- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.

- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 $m^3$ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :**26/04/2025**

Place:**Prayagraj**

**This certificate is electronically generated and does not require digital signature**

NOTARY
R. C. OJHA
Advocate Notary
H. Q. Alld.
Reg. No. 20(28)2001
GOVT. OF U.P.

(36)

I/734659/202 80

संलग्नक -105

**उत्तर प्रदेश शासन,**
**नमामि गंगे एवं ग्रामीण जलापूर्ति अनुभाग-3,**
**संख्या 457/76-3-2024-13एन0जी0-2020**
**लखनऊ: दिनांक: 06-09, 2024**

## अधिसूचना

चूँकि कतिपय क्षेत्र में और किसी रुप में विभिन्न प्रयोजनार्थ भूगर्भ जल का प्रबन्धन एवं विनियमन करना और वर्षा जल संचयन/भूगर्भ जल पुनर्भरण को प्रवर्तित करना तथा अतिदोहित/संकटग्रस्त खण्डों एवं संकटमय नगरीय क्षेत्रों में विभिन्न समुचित जल संरक्षण/जल बचत/जल दक्ष पद्धतियों को क्रियान्वित करना लोकहित में आवश्यक या समीचीन है;

अतएव, अब, उत्तर प्रदेश साधारण खण्ड अधिनियम, 1904 (उत्तर प्रदेश अधिनियम संख्या 1 सन्, 1904) की धारा 21 के साथ पठित उत्तर प्रदेश भू-गर्भ जल (प्रबंधन और विनियमन) अधिनियम, 2019 (उत्तर प्रदेश अधिनियम संख्या 13 सन्, 2019) की धारा 9 की उपधारा (1) तथा उत्तर प्रदेश भू-गर्भ जल (प्रबंधन और विनियमन) नियमावली, 2020 के नियम 18 के अधीन शक्तियों का प्रयोग करके राज्यपाल, इस अधिसूचना के गजट में प्रकाशित किये जाने के दिनांक से अधिसूचना संख्या 331/76-3-2020-13एन0जी0-2020, दिनांक 17 जून, 2020 में निम्नलिखित संशोधन करते हैं।

## संशोधन

पूर्वोक्त अधिसूचना में विद्यमान अनुसूची के स्थान पर निम्नलिखित अनुसूची रख दी जायेगी, अर्थात्:-

## "अनुसूची

| क्रम संख्या | उत्तर प्रदेश के ग्रामीण क्षेत्र | |
|---|---|---|
| | जिला | विकास खण्ड |
| 1 | आगरा | अकोला |
| | | बरौली अहीर |
| | | बिचपुरी |
| | | एतमादपुर |
| | | फतेहाबाद |
| | | फतेहपुर सिकरी |
| | | खंडौली |
| | | सैंयाँ |
| | | शमसाबाद |
| | | बाह |
| 2 | फिरोजाबाद | फिरोजाबाद |
| | | खैरगढ (हाथवंत) |
| | | नारखी |
| | | शिकोहाबाद |
| | | टुंडला |
| | | अरांव |
| 3 | मैनपुरी | बरनाहल |
| 4 | मथुरा | नोह झील |
| | | राया |
| | | बल्देव |
| 5 | अलीगढ़ | इगलास |
| 6 | हाथरस | मुरसान |
| | | सहपऊ |
| | | सासनी |

NOTARY
R. C. OJHA
Advocate Notary
H. Q. Alld.
Reg. No. 20(20)2003
GOVT. OF U.P.

| | | |
|---|---|---|
| 7 | प्रयागराज | हाथरस |
| | | साहसन |
| | | चाका |
| 8 | फतेहपुर | भिटौरा |
| 9 | कौशाम्बी | चायल |
| | | मूरतगंज |
| 10 | प्रतापगढ | मान्धाता |
| | | प्रतापगढ सदर |
| | | संडवा चंद्रिका |
| | | शिवगढ |
| 11 | बदायूं | अंबियापुर |
| | | आसफपुर |
| | | इस्लामनगर |
| | | बिसौली |
| 12 | चित्रकूट | कर्वी |
| 13 | महोबा | जैतपुर |
| | | पनवारी |
| 14 | कानपुर नगर | चौबेपुर |
| 15 | कन्नौज | जलालाबाद |
| | | तालग्राम |
| | | कन्नौज |
| 16 | मेरठ | खरखोदा |
| | | माछरा |
| 17 | बागपत | बिनौली |
| | | खेकडा |
| | | पिलाना |
| 18 | बुलन्दशहर | भवन बहादुर नगर |
| | | बुलंदशहर |
| | | दानपुर |
| | | गुलावटी |
| | | स्याना |
| | | अरनिया खुर्द |
| | | खुर्जा |
| | | शिकारपुर |
| | | ऊँचागाँव |
| | | सिकंदराबाद |
| 19 | गौतमबुद्धनगर | बिसरख |
| | | जेवर |
| 20 | गाजियाबाद | भोजपुर |
| | | लोनी |
| | | रज़ापुर |
| 21 | हापुड | गढ़मुक्तेश्वर |
| | | हापुड़ |
| | | सिम्भोली |
| 22 | मिर्जापुर | कोन |
| | | मझवाँ |
| 23 | मुरादाबाद | बिलारी |
| 24 | अमरोहा | जोया |
| | | धनौरा |
| | | गजरौला |

NOTARY
R. C. OJHA
Advocate & Notary
H. C. Alld

| | | |
|---|---|---|
| 25 | बिजनौर | जलीलपुर |
| 26 | सम्भल | बहजोई |
| | | बनियाखेडा |
| | | पवांसा |
| | | संभल |
| 27 | सहारनपुर | गंगोह |
| | | नागल |
| | | नकुड़ |
| | | सरसावा |
| 28 | मुजफ्फरनगर | बघरा |
| | | बुढ़ाना |
| | | चरथावल |
| 29 | शामली | कैराना |
| | | कांधला |
| | | शामली |
| | | ऊन |
| 30 | वाराणसी | अराजी लाइन |
| | | हरहुआ |
| | | चिराई गांव |
| 31 | जौनपुर | बदलापुर |
| | | महाराजगंज |

| क्रम संख्या | उत्तर प्रदेश के नगरीय क्षेत्र | | |
|---|---|---|---|
| | जिला | नगरीय क्षेत्र | प्रशासनिक क्षेत्र |
| 1 | अलीगढ़ | अलीगढ़ | नगर निगम, अलीगढ़ |
| 2 | मथुरा | मथुरा | नगर निगम, मथुरा |
| 3 | गाज़ियाबाद | गाज़ियाबाद | नगर निगम, गाजियाबाद |
| 4 | फिरोजाबाद | फिरोजाबाद | नगर निगम, फिरोजाबाद |
| 5 | बदायूँ | बदायूँ | नगर निगम /नगर पालिका परिषद, बदायूँ |
| 6 | गौतमबुद्ध नगर | नोएडा | नोएडा प्राधिकरण |
| 7 | | ग्रेटर नोएडा | ग्रेटर नोएडा प्राधिकरण |
| 8 | जौनपुर | जौनपुर | नगर निगम /नगर पालिका परिषद, जौनपुर |
| 9 | वाराणसी | वाराणसी | नगर निगम, वाराणसी |
| 10 | लखनऊ | लखनऊ | नगर निगम, लखनऊ |
| 11 | सम्भल | सम्भल | नगर निगम /नगर पालिका परिषद, सम्भल |
| 12 | जालौन | जालौन | नगर निगम /नगर पालिका परिषद, जालौन |
| 13 | शाहजहाँपुर | शाहजहाँपुर | नगर निगम, शाहजहाँपुर |

NOTARY
R. C. OJHA
Advocate Notary
H. Q. Allid

आज्ञा से,
Signed by
(अनुराग श्रीवास्तव)
प्रमुख सचिव।
Date: 05-09-2024 13:46:20

83

39

जिला भूगर्भ जल प्रबन्धन परिषद जनपद–प्रयागराज।

कार्यालय
अधिशासी अभियन्ता
भूगर्भ जल विभाग,
6/3री, बेली रोड, प्रयागराज।

पत्रांक–291/भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/दिनांक: 12/08/ 2024

विषय– अवैध भूजल दोहन के सम्बन्ध में।

प्रबन्धक, जी0पी0टी0 इन्फाप्रोजेक्ट लिमिटेड द्वारा गोसाई का पुरा, महुआरी (सरसवती हाईटेक सिटी) नैनी प्रयागराज

## –नोटिस –

उत्तर प्रदेश भूगर्भ जल प्रबन्धन एवं विनियमन अधिनियम–2019 प्रभावी है जिसके तहत अधिसूचित/गैर अधिसूचित क्षेत्र मे वाणिज्यिक अवसंरचनात्मक, औद्योगिक, मैरिज हाल/लॉन, आर0 ओ0 प्लांट और सामूहिक उपयोक्ता (अस्पताल, अपार्टमेंट) भूजल उपयोक्ताओं द्वारा भूजल दोहन की अनापत्ति / पंजीकरण पोर्टल (www.upgwdonline.in) पर प्राप्त किये बिना ही अनाधिकृत रूप से भूजल का व्यवसायिक दोहन किया जा रहा है, ऐसे समस्त भूजल उपयोक्ताओं के विरूद्व दण्डात्मक कार्यवाही किये जाने हेतु राज्य भूगर्भ जल प्रबन्धन एवं नियामक प्राधिकरण, उत्तर प्रदेश, लखनऊ द्वारा अवैध रूप से भूजल दोहन करने वाले उपयोक्ताओं पर अधिनियम के प्राविधानुसार धारा–11(1)(क) एवं धारा 27, 28 एवं 29 के अन्तर्गत सम्यक प्राविधानुसार कार्यवाही करने के निर्देश दिये है जिसके द्वारा भूगर्भ जल को दूषित करने तथा अनाधिकृत रूप से व्यवसाय हेतु भूजल दोहन करने का दोषी पाये गये व्यक्ति/समूह/संस्था को अध्याय 08, धारा–39 के अधीन दड़ित किये जाने के भागी होंगे, जो 02 से 05 लाख का जुर्माना अथवा 06 माह से 01 वर्ष का कारावास अथवा दोनों दण्ड हो सकता है।

अतएव आपके द्वारा जी0पी0टी0 इन्फाप्रोजेक्ट लिमिटेड द्वारा गोसाई का पुरा, महुआरी (सरसवती हाईटेक सिटी) नैनी प्रयागराज में कराये जा रहे निमार्ण कार्य का स्थलीय सत्यापन दिनांक 01–08–2024 को किये जाने पर 02 बोरवेल बिना अनापत्ति प्राप्त किये ही भूजल दोहन कर निमार्ण कार्य कराया जा रहा है। यदि आपने भूजल निष्कर्ण हेतु पूर्व में सी0जी0डब्लू0ए0 से पंजीकरण अथवा अनापत्ति प्रमाण–पत्र प्राप्त किया है, की सूचना साक्ष्यों सहित 05 दिवस में कार्यालय में प्रेषित करें। यदि आपके द्वारा पंजीकरण/अनापत्ति प्राप्त किये बिना ही अवैद्य रूप से भूजल निष्कर्षण कर निमार्ण कार्य कराया जाता है तो ऐसी स्थिति में आपके विरूद्व उ0प्र0 भूगर्भ जल प्रबन्धन एवं विनियमन अधिनियम की धारा–39 के अन्तर्गत विधिक कार्यवाही की जायेगी जिसके लिए आप स्वयं उत्तरदायी होंगे। स्थल सत्यापन के समय आप कार्यस्थल पर मौजूद नहीं थे तथा दूरभाष पर भी आपने सम्पर्क स्थापित नहीं किया। आपके कार्मिकों को उक्त से सम्बन्धित समस्त सूचयनाएँ इस आशय से उपलब्ध करा दी गयी कि थी, अन्य जानकारी हेतु नोडल अधिकारी के कार्यालय से सम्पर्क करने हेतु भी कहा गया जिस पर आज दिनांक तक आपके द्वारा भूगर्भ जल विभाग से कोई सम्पर्क/समन्वय स्थापित नही किया गया।

(रविकीर्त सिंह)
अधिशासी अभियन्ता/
नोडल अधिकारी।

पत्रांक– 291/भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/तादिनांक।

प्रतिलिपिः– 1– जिलाधिकारी/ अध्यक्ष्य महोदय, जिला भूगर्भ जल प्रबन्धन परिषद, जनपद–प्रयागराज को कलेक्ट्रेट, प्रयागराज डाक प्राप्ति सं0–13149 दिनांक 16–07–2024(छाया प्रति संलग्न के संदर्भ में अवलोकनार्थ प्रेषित ।

2– मुख्य विकास अधिकारी/ सदस्य सचिव, महोदय, जनपद–प्रयागराज को अवलोकनार्थ प्रेषित ।

NOTARY
R. V. UJHA
Advocate Notary
H. Q. Alld.
Reg. No. 20/2012
GOVT. OF U.P.

(रविकीर्त सिंह)
अधिशासी अभियन्ता/
नोडल अधिकारी।

# जिला भूगर्भ जल प्रबन्धन परिषद जनपद–प्रयागराज।

कार्यालय
अधिशासी अभियन्ता
भूगर्भ जल विभाग,
6/3सी, बेली रोड, प्रयागराज।

पत्रांक– 335 /भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/दिनांकः 11/09/ 2024

विषय– अवैध भूजल दोहन के सम्बन्ध में।

प्रबन्धक, जी0पी0टी0 इन्फाप्रोजेक्ट लिमिटेड द्वारा गोसाई का पुरा, महुआरी (सरस्वती हाईटेक सिटी) नैनी प्रयागराज।

## –नोटिस –

उत्तर प्रदेश भूगर्भ जल प्रबन्धन एवं विनियमन अधिनियम–2019 प्रभावी है जिसके तहत अधिसूचित/गैर अधिसूचित क्षेत्र मे वाणिज्यिक अवसंरचनात्मक, औद्योगिक, मैरिज हाल/लॉन, आर0 ओ0 प्लांट और सामूहिक उपयोक्ता (अरपताल, अपार्टमेंट) भूजल उपयोक्ताओं द्वारा भूजल दोहन की अनापत्ति / पंजीकरण पोर्टल (www.upgwdonline.in) पर प्राप्त किये बिना ही अनाधिकृत रूप से भूजल का व्यवसायिक दोहन किया जा रहा है, ऐसे समस्त भूजल उपयोक्ताओं के विरूद्ध दण्डात्मक कार्यवाही किये जाने हेतु राज्य भूगर्भ जल प्रबन्धन एवं नियामक प्राधिकरण, उत्तर प्रदेश, लखनऊ द्वारा अवैध रूप से भूजल दोहन करने वाले उपयोक्ताओं पर अधिनियम के प्राविद्यानुसार धारा–11(1)(क) एवं धारा 27, 28 एवं 29 के अन्तर्गत सम्यक प्राविधानुसार कार्यवाही करने के निर्देश दिये है जिसके द्वारा भूगर्भ जल को दूषित करने तथा अनाधिकृत रूप से व्यवसाय हेतु भूजल दोहन करने का दोषी पाये गये व्यक्ति/समूह/संस्था को अध्याय 08, धारा–39 के अधीन दण्डित किये जाने के भागी होंगे, जो 02 से 05 लाख का जुर्माना अथवा 06 माह से 01 वर्ष का कारावास अथवा दोनों दण्ड हो सकता है।

अतएव आपकी फर्म जी0पी0टी0 इन्फाप्रोजेक्ट लिमिटेड द्वारा गोसाई का पुरा, महुआरी (सरस्वती हाईटेक सिटी) नैनी प्रयागराज में कराये जा रहे निमार्ण कार्य का स्थलीय सत्यापन दिनांक 01–08–2024 को किये जाने पर 02 बोरवेल बिना अनापत्ति प्राप्त किये ही भूजल दोहन कर निमार्ण कार्य कराया जा रहा है तथा जिलाधिकारी महोदय के आदेशों के अनुपालन में दिनांक 09–09–2024 को पुनः टास्कफोर्स द्वारा स्थलीय सत्यापन किया गया कार्यस्थल पर 03 अदद कूप से बिना एन0ओ0सी0/पंजीकरण कराये भूजल का दोहन किया जा रहा है। कार्मिक श्री मनोज पाण्डेय व शिवेन्द्र सिंह के मोबाईल से सम्पर्क करने की कोशिश की गयी परन्तु आपके जिम्मदारों ने बात नहीं की, टास्क फोर्स द्वारा भी दूरभाष से सम्पर्क करने की कोशिश की गयी परन्तु आपके कार्मिक द्वारा कोई सहयोग नहीं किया गया। यदि आपने भूजल निष्कर्ण हेतु पूर्व में पंजीकरण अथवा अनापत्ति प्रमाण–पत्र प्राप्त किया है, की सूचना साक्ष्यों सहित 07 दिवस में कार्यालय अथवा gwdallahabad@gmail.com पर प्रेषित करें साथ ही बोरवेल को तत्काल प्रभाव से बन्द करते हुए इसकी प्रमाणिकता भी उपलब्ध करायें। अन्यथा इसे जल का अवैध निकर्षण मानते हुए उत्तर प्रदेश भूगर्भ जल (प्रबन्धन एवं विनियमन)अधिनियम–2019 में निहित प्राविधानों के अनुसार जुर्माना/दण्ड की कार्यवाही की जायेगी।

नोडल अधिकारी, भूगर्भ जल विभाग/
सदस्य, जिला भूगर्भ जल प्रबन्धन परिषद
जनपद–प्रयागराज।

पत्रांक–335/भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/तादिनांक।

प्रतिलिपिः– 1– जिलाधिकारी/ अध्यक्ष्य महोदय, जिला भूगर्भ जल प्रबन्धन परिषद, जनपद–प्रयागराज को अवलोकनार्थ प्रेषित ।
2– मुख्य विकास अधिकारी/ सदस्य सचिव, महोदय, जनपद–प्रयागराज को अवलोकनार्थ प्रेषित ।
3–डी0जी0एम, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण 18सी/28ए, सरोजनी नायडू मार्ग निकट, ए0 जी0आफिस, सिविल लाइंस, प्रयागराज को आवश्यक कार्यवाही हेतु।

NOTARY R. C. OJHA Advocate Notary H. Q. Alld Reg. No. 20(20)2007

नोडल अधिकारी, भूगर्भ जल विभाग/
सदस्य, जिला भूगर्भ जल प्रबन्धन परिषद
जनपद–प्रयागराज।

85

# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

## Form 8 (A)/फॉर्म 8 (ए)

## APPLICATION FOR OBTAINING GRANT OF AUTHORIZATION/NO OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL IN NON-NOTIFIED AREA
## विद्यमान कूप की बोरिंग हेतु प्राधिकार/अनापत्ति प्रमाणपत्र प्राप्त करने के लिए आवेदन

**(Any Commercial or Industrial or Infrastructural or Bulk user)**
**(वाणिज्यिक अथवा औद्योगिक अथवा अवसंरचनात्मक अथवा सामूहिक उपयोक्ता)**

**[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Bill, 2019]**
**[धारा 14, उत्तर प्रदेश भूगर्भ जल प्रबंधन तथा विनियमन बिल, 2019 के अधीन]**

### Applicant's Details
### आवेदक का विवरण

| | | | |
|---|---|---|---|
| **Type of Applicant** आवेदक का प्रकार | Behalf of Firm/Company | **Application Number** आवेदन संख्या | PGRJ0924NIF0017 |
| **Name of the Applicant** आवेदक का नाम | DILIP KUMAR GHOSAL | | |
| **Mobile No.** मोबाइल नंबर | 7005434719 | **Email ID.** ईमेल आईडी | dghosal@gptgroup.co.in |
| **Date of Birth** जन्मतिथि | 04/06/1972 | **Gender** लिंग | Male |
| **Nationality** राष्ट्रीयता | Indian | **ID as Address Proof** निवास प्रमाण हेतु आईडी | Aadhaar Card |
| **Aadhaar Card Number** | 5023-7153-7442 | **Uploaded Aadhaar Card** अपलोड किया गया आधार कार्ड | |
| **House No./Flat No./Building No.** मकान सं0/फ़्लैट सं0/भवन सं0 | Lavayan Kala, Naini, Prayagraj | | |
| **City/Town/Post Office** नगर/कस्बा/पोस्ट ऑफिस | PRAYAGRAJ | **State** राज्य | Uttar Pradesh |
| **District** जनपद | PRAYAGRAJ | **Pin Code** पिन कोड | 211010 |
| **Designation** पद | Manager commercial | **Company Name** कंपनी का नाम | GPT Infraprojects Limited |
| **Company Address** कंपनी का पता | Lavayan Kala, Naini, Prayagraj, Uttar Pradesh | **Authorization Letter** प्राधिकार पत्र | |

### Details of Existing Well
### विद्यमान कूप का विवरण

| | | | |
|---|---|---|---|
| **District** जनपद | Prayagraj | **Block** ब्लॉक | Municipal Corporation/Nagar Nigam, Prayagraj |
| **Plot No./Khasra No.** प्लॉट संख्या/खसरा संख्या | 209 and 211 | **Municipality/Municipal Corporation** नगर पालिक/नगर निगम | N/A |
| **Ward No./Holding No.** वॉर्ड संख्या/होल्डिंग संख्या | N/A | **Land Details** भूमि का विवरण | |

R. C. OJHA
Advocate Notary
H. C. Allo
Reg. No. 20/2006
GOVT. OF U.P.

42
86

## Particulars of The Existing Well
## विद्यमान कूप का ब्यौरा

| | | | |
|---|---|---|---|
| **Date of Construction/Sinking of Well**<br>कूप की निर्माण तिथि | 15/04/2024 | **Type of the Well**<br>कूप का प्रकार | Tube Well/Boring |
| **Housing Pipe If Any**<br>यदि कोई है | | No | |

## Strainer Details
## स्ट्रेनर का विवरण

| | | | |
|---|---|---|---|
| **Material of Strainer**<br>स्ट्रेनर की सामग्री | PVC | **Number of Strainer(s)**<br>स्ट्रेनर की संख्या | 1 |

| S.No.<br>क्रम संख्या | Strainer Installed at what Depth from Ground Level (in Meter)<br>स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में) | Strainer Installed upto what Depth from Ground Level (in Meter)<br>स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में) | Length (In meter)<br>लंबाई (मीटर में) | Diameter (In millimeter)<br>व्यास (मिलीमीटर में) |
|---|---|---|---|---|
| 1 | 40.00 | 51.00 | 11.00 | 150.00 |

| | | | |
|---|---|---|---|
| **Approx. Depth of Well (In meter)**<br>कूप की अनुमानित गहराई (मीटर में) | 51.00 | **Whether there has been Any Adverse Report Regarding Water Quality of the Well?**<br>क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है? | No |
| **Give Particulars Regarding Water Quality of the Well**<br>कूप की जलीय गुणवत्ता का विवरण दें | | N/A | |

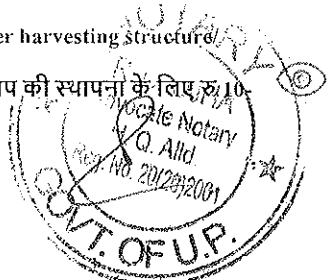
## Details of Existing Pumping Device
## विद्यमान पंपिंग उपकरण का विवरण

| | | | |
|---|---|---|---|
| **Type of Pump to be Used**<br>प्रयोग किये जाने वाले पंप का प्रकार | Submersible | **Length of Suction Pipe (In meter)**<br>सक्शन पाइप की लंबाई (मीटर में) | 51.00 |
| **Pump Capacity (In m3/hr)**<br>पंप क्षमता (m3/hr) | 18.00 | **Horse Power (H.P.)**<br>हॉर्स पावर (एच.पी.) | 5.00 |
| **Operational Device**<br>परिचालन उपकरण | | Diesel Engine | |

## Details of Utilization of Well
## कूप के उपयोग का विवरण

| | | | |
|---|---|---|---|
| **Purpose of the Existing Well**<br>विद्यमान कूप का उद्देश्य? | Infrastructural | **Annual Running Hours**<br>वार्षिक उपयोग (घंटे में) | 730.00 |
| **Annual Running Days**<br>वार्षिक उपयोग (दिन में) | 365 | | |
| **Daily Running Hours**<br>दैनिक उपयोग (घंटे में) | 2.00 | **Whether the Water Supplied in Well Area Through Pipe Water Supply or Not?**<br>क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है? | No |
| **Recharge Required**<br>रिचार्ज आवश्यक है | 6570.00 | **Total Ground water Extraction**<br>कुल भूजल निकासी | 13140.00 |
| **Whether Rain Water Harvesting Structure has been Constructed within the Premises?**<br>क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है? | No | **Any Other Information Which You Would Like to Furnish**<br>कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं: | NA |

**Affidavit on non judicial stamp paper of Rs, 10 for installation of appropriate rain water harvesting structure measure within a period of one year from Issuing of NOC Date**
एनओसी तिथि जारी करने से एक वर्ष की अवधि के भीतर उचित वर्षा जल संचयन संरचना / माप की स्थापना के लिए रु.10 के गैर न्यायिक स्टाम्प पेपर



(43)

87 **Does industry come under MSME ?**
**क्या उद्योग MSME के अंतर्गत आता है ?** No

**Uploaded Affidavit**
**शपथ पत्र अपलोड किया** N/A

**Application Date**
**आवेदन तिथि** 23/09/2024

**Declaration by the Applicant**
**आवेदक द्वारा उद्घोषणा**

---

I do hereby declare that the particulars furnished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled .
मैं एतद्द्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा"

**I Agree/सहमत**

NOTARY
R. C. OJHA
Advocate Notary
H. Q. Alld
Reg. No. 20/20/2084
GOVT. OF U.P.

488

# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

## Form 8 (A)/फॉर्म 8 (ए)

## APPLICATION FOR OBTAINING GRANT OF AUTHORIZATION/NO OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL IN NON-NOTIFIED AREA
## विद्यमान कूप की बोरिंग हेतु प्राधिकार/अनापत्ति प्रमाणपत्र प्राप्त करने के लिए आवेदन

**(Any Commercial or Industrial or Infrastructural or Bulk user)**
**(वाणिज्यिक अथवा औद्योगिक अथवा अवसंरचनात्मक अथवा सामूहिक उपयोक्ता)**

**[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Bill, 2019]**
**[धारा 14, उत्तर प्रदेश भूगर्भ जल प्रबंधन तथा विनियमन बिल, 2019 के अधीन]**

### Applicant's Details
### आवेदक का विवरण

| | | | |
|---|---|---|---|
| **Type of Applicant** आवेदक का प्रकार | Behalf of Firm/Company | **Application Number** आवेदन संख्या | PGRJ0924NIF0018 |
| **Name of the Applicant** आवेदक का नाम | DILIP KUMAR GHOSAL | | |
| **Mobile No.** मोबाइल नंबर | 7005434719 | **Email ID.** ईमेल आईडी | dghosal@gptgroup.co.in |
| **Date of Birth** जन्मतिथि | 04/06/1972 | **Gender** लिंग | Male |
| **Nationality** राष्ट्रीयता | Indian | **ID as Address Proof** निवास प्रमाण हेतु आईडी | Aadhaar Card |
| **Aadhaar Card Number** | 5023-7153-7442 | **Uploaded Aadhaar Card** अपलोड किया गया आधार कार्ड | |
| **House No./Flat No./Building No.** मकान सं0/फ़्लैट सं0/भवन सं0 | Lavayan Kala, Naini, Prayagraj | | |
| **City/Town/Post Office** नगर/कस्बा/पोस्ट ऑफिस | PRAYAGRAJ | **State** राज्य | Uttar Pradesh |
| **District** जनपद | PRAYAGRAJ | **Pin Code** पिन कोड | 211010 |
| **Designation** पद | Manager commercial | **Company Name** कंपनी का नाम | GPT Infraprojects Limited |
| **Company Address** कंपनी का पता | Lavayan Kala, Naini, Prayagraj, Uttar Pradesh | **Authorization Letter** प्राधिकार पत्र | |

### Details of Existing Well
### विद्यमान कूप का विवरण

| | | | |
|---|---|---|---|
| **District** जनपद | Prayagraj | **Block** ब्लॉक | Municipal Corporation/Nagar Nigam, Prayagraj |
| **Plot No./Khasra No.** प्लॉट संख्या/खसरा संख्या | 609 and 611 | **Municipality/Municipal Corporation** नगर पालिक/नगर निगम | N/A |
| **Ward No./Holding No.** वॉर्ड संख्या/होल्डिंग संख्या | N/A | **Land Details** भूमि का विवरण | |

NOTARY R. C. OJHA Advocate Notary H. Q. Alld Reg. No. 20(20)2001 STATE OF U.P.

89

45

## Particulars of The Existing Well
## विद्यमान कूप का ब्यौरा

| | | | |
|---|---|---|---|
| **Date of Construction/Sinking of Well**<br>कूप की निर्माण तिथि | 15/04/2024 | **Type of the Well**<br>कूप का प्रकार | Tube Well/Boring |
| **Housing Pipe If Any**<br>यदि कोई है | | No | |

### Strainer Details
### स्ट्रेनर का विवरण

| | | | |
|---|---|---|---|
| **Material of Strainer**<br>स्ट्रेनर की सामग्री | PVC | **Number of Strainer(s)**<br>स्ट्रेनर की संख्या | 1 |

| S.No.<br>क्रम संख्या | Strainer Installed at what Depth from Ground Level (in Meter)<br>स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में) | Strainer Installed upto what Depth from Ground Level (in Meter)<br>स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में) | Length (In meter)<br>लंबाई (मीटर में) | Diameter (In millimeter)<br>व्यास (मिलीमीटर में) |
|---|---|---|---|---|
| 1 | 40.00 | 51.00 | 11.00 | 150.00 |

| | | | |
|---|---|---|---|
| **Approx. Depth of Well (In meter)**<br>कूप की अनुमानित गहराई (मीटर में) | 51.00 | **Whether there has been Any Adverse Report Regarding Water Quality of the Well?**<br>क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है? | No |
| **Give Particulars Regarding Water Quality of the Well**<br>कूप की जलीय गुणवत्ता का विवरण दें | | N/A | |

### Details of Existing Pumping Device
### विद्यमान पंपिंग उपकरण का विवरण

| | | | |
|---|---|---|---|
| **Type of Pump to be Used**<br>प्रयोग किये जाने वाले पंप का प्रकार | Submersible | **Length of Suction Pipe (In meter)**<br>सक्शन पाइप की लंबाई (मीटर में) | 51.00 |
| **Pump Capacity (In m3/hr)**<br>पंप क्षमता (m3/hr) | 18.00 | **Horse Power (H.P.)**<br>हॉर्स पावर (एच.पी.) | 5.00 |
| **Operational Device**<br>परिचालन उपकरण | | Diesel Engine | |

### Details of Utilization of Well
### कूप के उपयोग का विवरण

| | | | |
|---|---|---|---|
| **Purpose of the Existing Well**<br>विद्यमान कूप का उद्देश्य? | Infrastructural | **Annual Running Hours**<br>वार्षिक उपयोग (घंटे में) | 609.55 |
| **Annual Running Days**<br>वार्षिक उपयोग (दिन में) | 365 | | |
| **Daily Running Hours**<br>दैनिक उपयोग (घंटे में) | 1.67 | **Whether the Water Supplied in Well Area Through Pipe Water Supply or Not?**<br>क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है? | No |
| **Recharge Required**<br>रिचार्ज आवश्यक है | 5485.95 | **Total Ground water Extraction**<br>कुल भूजल निकासी | 10971.90 |
| **Whether Rain Water Harvesting Structure has been Constructed within the Premises?**<br>क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है? | No | **Any Other Information Which You Would Like to Furnish**<br>कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं: | NA |

**Affidavit on non judicial stamp paper of Rs, 10 for installation of appropriate rain water harvesting structure/ measure within a period of one year from Issuing of NOC Date**
एनओसी तिथि जारी करने से एक वर्ष की अवधि के भीतर उचित वर्षा जल संचयन संरचना/ माप की स्थापना के लिए रु 10- के गैर न्यायिक स्टाम्प पेपर

NOTARY R.C. Gupta Advocate/Notar H. Q. Alld Reg. No. 20/2021 GOVT OF U.P.

| | |
|---|---|
| **Does industry come under MSME ?**<br>**क्या उद्योग MSME के अंतर्गत आता है ?** | No |
| **Uploaded Affidavit**<br>**शपथ पत्र अपलोड किया** | N/A |
| **Application Date**<br>**आवेदन तिथि** | 23/09/2024 |

**Declaration by the Applicant**
**आवेदक द्वारा उद्घोषणा**

I do hereby declare that the particulars furnished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled .
मैं एतद्द्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा"

**I Agree/सहमत**

R. C. OJHA
Advocate Notary
H. Q. Alld
Reg. No. 29/2002
GOVT OF U.P.

91

# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

## Form 8 (A)/फॉर्म 8 (ए)

## APPLICATION FOR OBTAINING GRANT OF AUTHORIZATION/NO OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL IN NON-NOTIFIED AREA
## विद्यमान कूप की बोरिंग हेतु प्राधिकार/अनापत्ति प्रमाणपत्र प्राप्त करने के लिए आवेदन

(Any Commercial or Industrial or Infrastructural or Bulk user)
(वाणिज्यिक अथवा औद्योगिक अथवा अवसंरचनात्मक अथवा सामूहिक उपयोक्ता)

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Bill, 2019]
[धारा 14, उत्तर प्रदेश भूगर्भ जल प्रबंधन तथा विनियमन बिल, 2019 के अधीन]

### Applicant's Details
### आवेदक का विवरण

| | | | |
|---|---|---|---|
| **Type of Applicant** आवेदक का प्रकार | Behalf of Firm/Company | **Application Number** आवेदन संख्या | PGRJ0924NIF0019 |
| **Name of the Applicant** आवेदक का नाम | DILIP KUMAR GHOSAL | | |
| **Mobile No.** मोबाइल नंबर | 7005434719 | **Email ID.** ईमेल आईडी | dghosal@gptgroup.co.in |
| **Date of Birth** जन्मतिथि | 04/06/1972 | **Gender** लिंग | Male |
| **Nationality** राष्ट्रीयता | Indian | **ID as Address Proof** निवास प्रमाण हेतु आईडी | Aadhaar Card |
| **Aadhaar Card Number** | 5023-7153-7442 | **Uploaded Aadhaar Card** अपलोड किया गया आधार कार्ड | |
| **House No./Flat No./Building No.** मकान सं0/फ़्लैट सं0/भवन सं0 | Lavayan Kala, Naini, Prayagraj | | |
| **City/Town/Post Office** नगर/कस्बा/पोस्ट ऑफिस | PRAYAGRAJ | **State** राज्य | Uttar Pradesh |
| **District** जनपद | PRAYAGRAJ | **Pin Code** पिन कोड | 211010 |
| **Designation** पद | Manager commercial | **Company Name** कंपनी का नाम | GPT Infraprojects Limited |
| **Company Address** कंपनी का पता | Lavayan Kala, Naini, Prayagraj, Uttar Pradesh | **Authorization Letter** प्राधिकार पत्र | |

### Details of Existing Well
### विद्यमान कूप का विवरण

| | | | |
|---|---|---|---|
| **District** जनपद | Prayagraj | **Block** ब्लॉक | Municipal Corporation/Nagar Nigam, Prayagraj |
| **Plot No./Khasra No.** प्लॉट संख्या/खसरा संख्या | 609 and 611 | **Municipality/Municipal Corporation** नगर पालिक/नगर निगम | N/A |
| **Ward No./Holding No.** वॉर्ड संख्या/होल्डिंग संख्या | N/A | **Land Details** भूमि का विवरण | |

R. C. OJHA Advocate Notary H. Q. Alld Reg. No. 20120/2001 GOVT. OF U.P.

92

## Particulars of The Existing Well
## विद्यमान कूप का ब्यौरा

| | | | |
|---|---|---|---|
| **Date of Construction/Sinking of Well**<br>कूप की निर्माण तिथि | 15/04/2024 | **Type of the Well**<br>कूप का प्रकार | Tube Well/Boring |
| **Housing Pipe If Any**<br>यदि कोई है | | No | |

## Strainer Details
## स्ट्रेनर का विवरण

| | | | |
|---|---|---|---|
| **Material of Strainer**<br>स्ट्रेनर की सामग्री | PVC | **Number of Strainer(s)**<br>स्ट्रेनर की संख्या | 1 |

| S.No.<br>क्रम संख्या | Strainer Installed at what Depth from Ground Level (in Meter)<br>स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में) | Strainer Installed upto what Depth from Ground Level (in Meter)<br>स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में) | Length (In meter)<br>लंबाई (मीटर में) | Diameter (In millimeter)<br>व्यास (मिलीमीटर में) |
|---|---|---|---|---|
| 1 | 40.00 | 51.00 | 11.00 | 150.00 |

| | | | |
|---|---|---|---|
| **Approx. Depth of Well (In meter)**<br>कूप की अनुमानित गहराई (मीटर में) | 51.00 | **Whether there has been Any Adverse Report Regarding Water Quality of the Well?**<br>क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है? | No |
| **Give Particulars Regarding Water Quality of the Well**<br>कूप की जलीय गुणवत्ता का विवरण दें | | N/A | |

## Details of Existing Pumping Device
## विद्यमान पंपिंग उपकरण का विवरण

| | | | |
|---|---|---|---|
| **Type of Pump to be Used**<br>प्रयोग किये जाने वाले पंप का प्रकार | Submersible | **Length of Suction Pipe (In meter)**<br>सक्शन पाइप की लंबाई (मीटर में) | 51.00 |
| **Pump Capacity (In m3/hr)**<br>पंप क्षमता (m3/hr) | 18.00 | **Horse Power (H.P.)**<br>हॉर्स पावर (एच.पी.) | 5.00 |
| **Operational Device**<br>परिचालन उपकरण | | Diesel Engine | |

## Details of Utilization of Well
## कूप के उपयोग का विवरण

| | | | |
|---|---|---|---|
| **Purpose of the Existing Well**<br>विद्यमान कूप का उद्देश्य? | Infrastructural | **Annual Running Hours**<br>वार्षिक उपयोग (घंटे में) | 638.75 |
| **Annual Running Days**<br>वार्षिक उपयोग (दिन में) | 365 | | |
| **Daily Running Hours**<br>दैनिक उपयोग (घंटे में) | 1.75 | **Whether the Water Supplied in Well Area Through Pipe Water Supply or Not?**<br>क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है? | No |
| **Recharge Required**<br>रिचार्ज आवश्यक है | 5748.75 | **Total Ground water Extraction**<br>कुल भूजल निकासी | 11497.50 |
| **Whether Rain Water Harvesting Structure has been Constructed within the Premises?**<br>क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है? | No | **Any Other Information Which You Would Like to Furnish**<br>कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं: | NA |

**Affidavit on non judicial stamp paper of Rs, 10 for installation of Appropriate rain water harvesting structure/ measure within a period of one year from Issuing of NOC Date 20/12/2024**
एनओसी तिथि जारी करने से एक वर्ष की अवधि के भीतर उचित वर्षा जल संचयन संरचना / माप की स्थापना के लिए रु 10- के गैर न्यायिक स्टाम्प पेपर

NOTARY R. C. OJHA Advocate Notary GOVT. OF DELHI

93

49

| | |
|---|---|
| **Does industry come under MSME ?**<br>**क्या उद्योग MSME के अंतर्गत आता है** | No |
| **Uploaded Affidavit**<br>**शपथ पत्र अपलोड किया** | N/A |
| **Application Date**<br>**आवेदन तिथि** | 23/09/2024 |

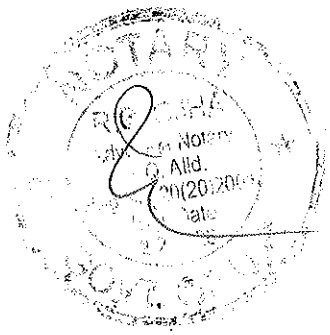
**Declaration by the Applicant**
**आवेदक द्वारा उद्घोषणा**

---

I do hereby declare that the particulars furnished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled .

मैं एतद्द्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं | मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा"

**I Agree/सहमत**



(30)

94

# Ground Water Department

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

अनुलग्नक – 14

## Form 8 (C)

## AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

### AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC015527

### VALID FROM 21/11/2024 TO 20/11/2029

| | | | |
|---|---|---|---|
| **Name of the Applicant** | DILIP KUMAR GHOSAL | | |
| **Address of the Applicant:** | Lavayan Kala, Naini, Prayagraj | | |
| **Company Name:** | GPT Infraprojects Limited | **Company Address** | Lavayan Kala, Naini, Prayagraj, Uttar Pradesh |
| **Serial No. of Application Form** | PGRJ0924NIF0017 | **Date of Submission** | 23/09/2024 |
| **Specimen Signature of the User:** | | | |

**Location particulars:**

| | | | |
|---|---|---|---|
| **District** | Prayagraj | **Block** | Municipal Corporation/Nagar Nigam, Prayagraj |
| **J.L. No** | | **Plot No.** | 209 and 211 |
| **Municipality/Corporation** | N/A | **Ward No.** | N/A |
| **Holding No.** | | | N/A |
| **Rate of Withdrawal ($m^3$/hr.)** | 18.00 | **Date of Energization (In Case of Electric Pump)** | N/A |

**Particulars of the Proposed Well and Pumping Device:**

| | | | |
|---|---|---|---|
| **Type of the Well** | Tube Well/Boring | **Purpose of the Well** | Infrastructural |
| **Assembly Size (For Tube Well)** | 0.00 | **Approx. Strainer Length (For Tube Well)** | 0.00 |
| **Diameter (For Dug Well)** | 0.00 | **Type of Pump to be Used:** | Submersible |
| **H.P. of the Pump:** | 5.00 | **Operational Device** | Diesel Engine |
| **Maximum Allowable Rate of Withdrawal ($m^3$/hr.):** | 18.00 | **Maximum Allowable Running Hours Per Day:** | 2.00 |
| **Maximum Allowable Annual Extraction of Ground Water:** | 13140.00 | **Recharge Required:** | 6570.00 |
| **Annual Running Days:** | 365 | | |

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 6570.00 cubic meter, as specified under the application form within the given time period..

NOTARY R. C. OJHA Advocate Notary H. Q. Alld. Reg. No. 20120/2001 GOVT. OF U.P.

GENERAL CONDITIONS

95

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SI. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

| S.No | Quantum of Ground water withdrawal (cum/day) | No.of piezometers required | Monitiring Mechanism | |
|---|---|---|---|---|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 $m^3$/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 $m^3$ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the

NOTARY R. C. OJHA Advocate Notary H. Q. Alld

(52)

96

harvested rain water in surface storage tanks for use in the industry.

- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- 
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 $m^3$ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :**09/12/2024**

Place:**Prayagraj**

**This certificate is electronically generated and does not require digital signature**

NOTARY
R. C. OJHA
Advocate Notary
H. Q. Add.
Regd. No. 10125/2001
U.P.

97

(25)

# Ground Water Department

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

## AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC019568**

**VALID FROM 21/11/2024 TO 20/11/2029**

| | | | |
|---|---|---|---|
| **Name of the Applicant** | DILIP KUMAR GHOSAL | | |
| **Address of the Applicant:** | Lavayan Kala, Naini, Prayagraj | | |
| **Company Name:** | GPT Infraprojects Limited | **Company Address** | Lavayan Kala, Naini, Prayagraj, Uttar Pradesh |
| **Serial No. of Application Form** | PGRJ0924NIF0018 | **Date of Submission** | 23/09/2024 |
| **Specimen Signature of the User:** | | | |

### Location particulars:

| | | | |
|---|---|---|---|
| **District** | Prayagraj | **Block** | Municipal Corporation/Nagar Nigam, Prayagraj |
| **J.L. No** | | **Plot No.** | 609 and 611 |
| **Municipality/Corporation** | N/A | **Ward No.** | N/A |
| **Holding No.** | | | N/A |
| **Rate of Withdrawal ($m^3$/hr.)** | 18.00 | **Date of Energization (In Case of Electric Pump)** | N/A |

### Particulars of the Proposed Well and Pumping Device:

| | | | |
|---|---|---|---|
| **Type of the Well** | Tube Well/Boring | **Purpose of the Well** | Infrastructural |
| **Assembly Size (For Tube Well)** | 0.00 | **Approx. Strainer Length (For Tube Well)** | 0.00 |
| **Diameter (For Dug Well)** | 0.00 | **Type of Pump to be Used:** | Submersible |
| **H.P. of the Pump:** | 5.00 | **Operational Device** | Diesel Engine |
| **Maximum Allowable Rate of Withdrawal ($m^3$/hr.):** | 18.00 | **Maximum Allowable Running Hours Per Day:** | 1.67 |
| **Maximum Allowable Annual Extraction of Ground Water:** | 10971.90 | **Recharge Required:** | 5485.95 |
| **Annual Running Days:** | 365 | | |

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 5485.95 cubic meter, as specified under the application form within the given time period..

NOTARY R. C. OJHA Advocate Notary H. Q. Alld Govt. of U.P.

### GENERAL CONDITIONS

98

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

| S.No | Quantum of Ground water withdrawal (cum/day) | No.of piezometers required | Monitiring Mechanism | |
|---|---|---|---|---|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 $m^3$/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m $^3$/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the

R.G. OJHA Addl. Secretary Reg. No. 20(2)/2011 GOVT. OF U.P.

harvested rain water in surface storage tanks for use in the industry.

- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.

- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 $m^3$ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :**04/12/2024**

Place:**Prayagraj**

**This certificate is electronically generated and does not require digital signature**

NOTARY
R. C. OJHA
Advocate Notary
H. Q. Alld.
Regd. No. 20/2012001
STATE OF U.P.

26 100

# Ground Water Department

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

## Form 8 (C)

## AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC011235**

**VALID FROM 21/11/2024 TO 20/11/2029**

| | | | |
|---|---|---|---|
| **Name of the Applicant** | DILIP KUMAR GHOSAL | | |
| **Address of the Applicant:** | Lavayan Kala, Naini, Prayagraj | | |
| **Company Name:** | GPT Infraprojects Limited | **Company Address** | Lavayan Kala, Naini, Prayagraj, Uttar Pradesh |
| **Serial No. of Application Form** | PGRJ0924NIF0019 | **Date of Submission** | 23/09/2024 |
| **Specimen Signature of the User:** | | | |

### Location particulars:

| | | | |
|---|---|---|---|
| **District** | Prayagraj | **Block** | Municipal Corporation/Nagar Nigam, Prayagraj |
| **J.L. No** | | **Plot No.** | 609 and 611 |
| **Municipality/Corporation** | N/A | **Ward No.** | N/A |
| **Holding No.** | | | N/A |
| **Rate of Withdrawal ($m^3$/hr.)** | 18.00 | **Date of Energization (In Case of Electric Pump)** | N/A |

### Particulars of the Proposed Well and Pumping Device:

| | | | |
|---|---|---|---|
| **Type of the Well** | Tube Well/Boring | **Purpose of the Well** | Infrastructural |
| **Assembly Size (For Tube Well)** | 0.00 | **Approx. Strainer Length (For Tube Well)** | 0.00 |
| **Diameter (For Dug Well)** | 0.00 | **Type of Pump to be Used:** | Submersible |
| **H.P. of the Pump:** | 5.00 | **Operational Device** | Diesel Engine |
| **Maximum Allowable Rate of Withdrawal ($m^3$/hr.):** | 18.00 | **Maximum Allowable Running Hours Per Day:** | 1.75 |
| **Maximum Allowable Annual Extraction of Ground Water:** | 11497.50 | **Recharge Required:** | 5748.75 |
| **Annual Running Days:** | 365 | | |

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 5748.75 cubic meter, as specified under the application form within the given time period..

NOTARY R. C. OJHA Advocate Notary H. Q. Alld. Reg. No. 20120/2001 GOVT. OF U.P.

### GENERAL CONDITIONS

101

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

| S.No | Quantum of Ground water withdrawal (cum/day) | No.of piezometers required | Monitiring Mechanism | |
|---|---|---|---|---|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 $m^3$/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 $m^3$ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the

Advocate Notary H. Q. Alld. Reg. No. 20(26)2001 GOVT. OF U.P.

(28)



harvested rain water in surface storage tanks for use in the industry.

- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- 
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 $m^3$ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :**04/12/2024**

Place:**Prayagraj**

**This certificate is electronically generated and does not require digital signature**

NOTARY
R. C. OJHA
Advocate Notary
U. P. Alld.
Reg. No. 20(26)2001

59

24-10-24 -15

Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL**
**PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 35/2024
In
Original Application No. 1058/2024

Bharatiya Kisan Union (Purwa)
through its Secretary — Applicant

Versus

Ground Water Directorate,
Uttar Pradesh & Ors. — Respondent(s)

Date of hearing: 17.10.2024

**CORAM:** **HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON**
**HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER**
**HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Aditya Singh, Adv.

**ORDER**

1. This execution application has been filed by the applicant seeking compliance of the order dated 13.08.2024 passed in OA No. 1058/2024.

2. The OA was filed by the applicant raising the grievance relating to the extraction of groundwater from bore wells in the ongoing construction of the "Inner Ring Road" project in Prayagraj with the objection that the groundwater was being extracted without obtaining no objection certificate from the District Groundwater Management Council Prayagraj and in violation of the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019.

3. The Tribunal while disposing of the OA had taken note of the fact

NOTARY R. C. OJHA Advocate Notary Regd. No. [illegible] GOVT. OF U.P.

duty upon the District Magistrate to redress the grievance. The Tribunal had accordingly directed as under:-

> *"5. Once the Section 43 of the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 cast a duty upon the District Magistrate to redress the grievance, the District Magistrate, Prayagraj is duly required to consider the grievance raised by the applicant in the complaint dated 12.07.2024, ascertain the correct position and take appropriate action in accordance with law expeditiously."*

4. In the direction above, no time limit was fixed for taking the decision. The grievance of the applicant is that the complaint dated 12.07.2024 has not been decided by the District Magistrate, Prayagraj till now.

5. It appears that since the Tribunal had not fixed the time limit for doing the needful in the order dated 13.08.2024, therefore, the grievance of the applicant has not been addressed till now.

6. Hence, we dispose of the execution application reiterating the direction contained in the order dated 13.08.2024 in OA No. 1058/2024 with a further direction to the District Magistrate, Prayagraj to do the needful within a period of 60 days from the date of receipt of a copy of this order.

Prakash Shrivastava, CP

NOTARY R. C. OJHA Advocate Notary H.Q. Allahabad Regd. No. 9[illegible] GOVT. OF U.P.

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

105

संलग्नक-16

(61)

जिला भूगर्भ जल प्रबन्धन परिषद जनपद–प्रयागराज।

कार्यालय
अधिशासी अभियन्ता
भूगर्भ जल विभाग,
6/3सी, बेली रोड,
प्रयागराज।

पत्रांक–38/भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/दिनांकः 03/04/2025

विषय– अनुपालन आख्या उपलब्ध कराये जाने के सम्बन्ध में।

श्री ज्वाईंट स्टाक कम्पनी बायर्स ओ0एस0एस0 कान्सट्रक्शन्स प्रा0 लि0, आराजी स0 172 [illegible] फूलपुर प्रयागराज। 221507

उत्तर प्रदेश भूगर्भ जल प्रबन्धन एवं विनियमन अधिनियम– 2019 के तहत आपको अनापत्ति प्रमाण–पत्र सं0– **NOC013971,** द्वारा आनलाईन माध्यम से दिनांक 21–11–2024 को शासनादेश में निहित व्यवस्था के अन्तर्ग सशर्त अनापत्ति प्रमाण–पत्र निर्गत किया गया था। उक्त से सम्बन्धित अनुपालन आख्या आपके स्तर से अभी तक उपलब्ध नही करायी गयी है। जिसे इस कार्यालय में उपलब्ध कराना सुनिश्चित करें। यह भी उल्लेखनीय है कि आवेदन सं0–**PGRJO0924N1N052** की अनापत्ति की स्वीकृति उपरांत आपके स्तर से भूजल निष्कषर्ण शुल्क नहीं जमा किया गया है अन्यथा की स्थिति में उ0प्र0 भूगर्भ जल प्रबन्धन एवं विनियमन अधिनियम की धारा–39 के अन्तर्गत कार्यवाही का पूर्ण उत्तरदायित्व आपका होगा।

(नोडल अधिकारी)

पत्रांक– /भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/तादिनांक।

प्रतिलिपिः– 1– जिलाधिकारी/ अध्यक्ष्य महोदय, जिला भूगर्भ जल प्रबन्धन परिषद, जनपद–प्रयागराज को अवलोकनार्थ प्रेषित ।

2– मुख्य विकास अधिकारी/ सदस्य सचिव, महोदय, जनपद–प्रयागराज को अवलोकनार्थ प्रेषित ।

(नोडल अधिकारी)

NOTARY
R. C. [illegible]
Advocate

संलग्नक–1 106

अनुस्मारक

(62)

# जिला भूगर्भ जल प्रबन्धन परिषद जनपद–प्रयागराज।

कार्यालय
अधिशासी अभियन्ता
भूगर्भ जल विभाग,
6/3सी, बेली रोड,
प्रयागराज।

पत्रांक– 14/भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/दिनांकः, 24-04-2025

**विषय– अनुपालन आख्या उपलब्ध कराये जाने के सम्बन्ध में।**

**श्री ज्वांई स्टाक कम्पनी बायर्स ओ0एस0एस0 कान्सट्रक्शन्स प्रा0 लि0, आराजी सं0–172 भोजपुर, फूलपुर प्रयागराज। 221507**

उपरोक्त विषयक इस कार्यालय के पत्र सं0–38/भू0ज0वि0ख0या0/जी0डब्लू0 एक्ट–2019/दिनांक 03–04–2025 का अवलोकन करने का कष्ट करें, जिसके द्वारा उत्तर प्रदेश भूगर्भ जल प्रबन्धन एवं विनियमन अधिनियम– 2019 के तहत आपको अनापत्ति प्रमाण–पत्र सं0– **NOC013971,** द्वारा आनलाईन माध्यम से दिनांक 21–11–2024 को शासनादेश में निहित व्यवस्था के अन्तर्ग सशर्त अनापत्ति प्रमाण–पत्र निर्गत किया गया था। उक्त से सम्बन्धित अनुपालन आख्या आपके स्तर से अभी तक उपलब्ध नही करायी गयी है। जिसे इस कार्यालय में उपलब्ध कराना सुनिश्चित करें। यह भी उल्लेखनीय है कि आवेदन सं0–PGRJO0924NIN052 की अनापत्ति की स्वीकृति उपरांत आपके स्तर से भूजल निष्कर्षण शुल्क नहीं जमा किया गया है अन्यथा की स्थिति में उ0प्र0 भूगर्भ जल प्रबन्धन एवं विनियमन अधिनियम की धारा–39 के अन्तर्गत कार्यवाही का पूर्ण उत्तरदायित्व आपका होगा।

(नोडल अधिकारी)

पत्रांक– 14/भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/तादिनांक।
प्रतिलिपिः– 1– जिलाधिकारी/अध्यक्ष महोदय, जिला भूगर्भ जल प्रबन्धन परिषद, जनपद–प्रयागराज को अवलोकनार्थ प्रेषित।
2– मुख्य विकास अधिकारी/सदस्य सचिव, महोदय, जनपद–प्रयागराज को अवलोकनार्थ प्रेषित।

(नोडल अधिकारी)

NOTARY
R. C. OJHA
Advocate Notary
H. Q. Allahabad

107

सलग्न-04-18

जिला भूगर्भ जल प्रबन्धन परिषद जनपद–प्रयागराज।

63

कार्यालय
अधिशासी अभियन्ता
भूगर्भ जल विभाग,
6/3सी, बेली रोड,
प्रयागराज।

पत्रांक–37/भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/दिनांकः 03/04/ 2025

विषय– अनुपालन आख्या उपलब्ध कराये जाने के सम्बन्ध में।

प्रबन्धक, जी0पी0टी0 इन्फ्राप्रेजेक्ट्स लि0, लवाईनया कला नैनी प्रयागराज उ0प्र0। 211010

उत्तर प्रदेश भूगर्भ जल प्रबन्धन एवं विनियमन अधिनियम– 2019 के तहत आपको अनापत्ति प्रमाण–पत्र सं0– **NOC019568, NOC011235,** तथा **NOC015527,** द्वारा आनलाईन माध्यम से दिनांक 21–11–2024 को शासनादेश में निहित व्यवस्था के अन्तर्ग सशर्त अनापत्ति प्रमाण–पत्र निर्गत किया गया था। उक्त से सम्बन्धित अनुपालन आख्या आपके स्तर से अभी तक उपलब्ध नही करायी गयी है। जिसे इस कार्यालय में उपलब्ध कराना सुनिश्चित करें अन्यथा की स्थिति में उ0प्र0 भूगर्भ जल प्रबन्धन एवं विनियमन अधिनियम की धारा–39 के अन्तर्गत कार्यवाही का पूर्ण उत्तरदायित्व आपका होगा।

(नोडल अधिकारी)

पत्रांक– /भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/तादिनांक।
प्रतिलिपिः– 1–जिलाधिकारी/ अध्यक्ष्य महोदय, जिला भूगर्भ जल प्रबन्धन परिषद, जनपद–प्रयागराज को अवलोकनार्थ प्रेषित ।
2–मुख्य विकास अधिकारी/ सदस्य सचिव, महोदय, जनपद–प्रयागराज को अवलोकनार्थ प्रेषित ।

(नोडल अधिकारी)

NOTARY
R. C. OJHA
Advocate Notary
H. Q. Alld.
Reg. No. 20(26)2017
GOVT. OF

64 108

अनुस्मारक

जिला भूगर्भ जल प्रबन्धन परिषद जनपद–प्रयागराज। संलग्नक-1

कार्यालय
अधिशासी अभियन्ता
भूगर्भ जल विभाग,
6/3सी, बेली रोड,
प्रयागराज।

पत्रांक– 15 /भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/दिनांकः, २५-०५-2025

**विषय– अनुपालन आख्या उपलब्ध कराये जाने के सम्बन्ध में।**

प्रबन्धक, जी0पी0टी0 इन्फाप्रेजेक्ट्स लि0, लवाईनया कला नैनी प्रयागराज उ0प्र0। 211010

उपरोक्त विषयक इस कार्यालय के पत्र सं0–37/भू0ज0वि0ख0या0/जी0डब्लू0 एक्ट–2019/दिनांक 03–04–2025 का अवलोकन करने का कष्ट करें, जिसके द्वारा उत्तर प्रदेश भूगर्भ जल प्रबन्धन एवं विनियमन अधिनियम– 2019 के तहत आपको अनापत्ति प्रमाण–पत्र सं0– NOC019568, NOC011235, तथा NOC015527, द्वारा आनलाईन माध्यम से दिनांक 21–11–2024 को शासनादेश में निहित व्यवस्था के अन्तर्गत सशर्त अनापत्ति प्रमाण–पत्र निर्गत किया गया था, से सम्बन्धित अनुपालन आख्या उपलब्ध कराने का अनुरोध किया गया था जो आपके स्तर से अभी तक उपलब्ध नही करायी गयी है। जिसे इस कार्यालय में उपलब्ध कराना सुनिश्चित करें अन्यथा की स्थिति में उ0प्र0 भूगर्भ जल प्रबन्धन एवं विनियमन अधिनियम की धारा–39 के अन्तर्गत कार्यवाही का पूर्ण उत्तरदायित्व आपका होगा।

(नोडल अधिकारी)

पत्रांक– 15 /भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/तादिनांक।
प्रतिलिपिः– 1–जिलाधिकारी/ अध्यक्ष्य महोदय, जिला भूगर्भ जल प्रबन्धन परिषद, जनपद–प्रयागराज को अवलोकनार्थ प्रेषित ।
2–मुख्य विकास अधिकारी/ सदस्य सचिव, महोदय, जनपद–प्रयागराज को अवलोकनार्थ प्रेषित ।

(नोडल अधिकारी)

NOTARY R. C. OJHA Advocate Notary H. Q. Alld. Reg. No. 20/2018/2017 GOVT. OF U.P.

(65)

भारत सरकार

आधार

भारत सरकार
Government of India

भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

नामांकन क्रम/ Enrolment No.: 0013/32003/00774

To
रवि शंकर पटेल
Ravi Shanker Patel
S/O: Satya Narayan.
84.
VTC: Allopur,
PO: Amarpatti,
Sub District: Varanasi,
District: Varanasi,
State: Uttar Pradesh,
PIN Code: 221101,
Mobile: 8931061901

Signature Not Verified

आपका आधार क्रमांक / Your Aadhaar No. :
1521
VID : 9146 [illegible] 0 2659 5428

मेरा आधार, मेरी पहचान

Government of India

Aadhaar no. issued: 17/01/2015

रवि शंकर पटेल
Ravi Shanker Patel
जन्म तिथि/DOB: 20/03/1990
पुरुष/ MALE

आधार पहचान का प्रमाण है, नागरिकता या जन्मतिथि का नहीं ।
इसका उपयोग सत्यापन (ऑनलाइन प्रमाणीकरण, या क्यूआर कोड
ऑफलाइन वेरिफिकेशन की स्कैनिंग) के साथ किया जाना चाहिए ।

Aadhaar is proof of identity, not of citizenship
or date of birth. It should be used with verification (online
authentication, or scanning of QR code / offline XML).

1521

मेरा आधार, मेरी पहचान

Government of India

AADHAAR

## सूचना / INFORMATION

- आधार पहचान का प्रमाण है, नागरिकता या जन्मतिथि का नहीं। जन्मतिथि आधार नंबर धारक द्वारा प्रस्तुत सूचना और विनियमों में विनिर्दिष्ट जन्मतिथि के प्रमाण के दस्तावेज पर आधारित है।
- इस आधार पत्र को यूआईडीएआई द्वारा नियुक्त प्रमाणीकरण एजेंसी के जरिए ऑनलाइन प्रमाणीकरण के द्वारा सत्यापित किया जाना चाहिए या ऐप स्टोर में उपलब्ध एमआधार या आधार क्यूआर कोड स्कैनर ऐप से क्यूआर कोड को स्कैन करके या www.uidai.gov.in. पर उपलब्ध सुरक्षित क्यूआर कोड रीडर का उपयोग करके सत्यापित किया जाना चाहिए ।
- आधार विशिष्ट और सुरक्षित है ।
- पहचान और पते के समर्थन में दस्तावेजों को आधार के लिए नामांकन की तारीख से प्रत्येक 10 वर्ष में कम से कम एक बार आधार में अपडेट कराना चाहिए ।
- आधार विभिन्न सरकारी और गैर-सरकारी फायदों/सेवाओं का लाभ लेने में सहायता करता है ।
- आधार में अपना मोबाइल नंबर और ईमेल आईडी अपडेट रखें ।
- आधार सेवाओं का लाभ लेने के लिए एमआधार ऐप डाउनलोड करें ।
- आधार/बॉयोमेट्रिक्स का उपयोग न करने के समय सुरक्षा सुनिश्चित करने के लिए आधार/बॉयोमेट्रिक्स लॉक/अनलॉक सुविधा का उपयोग करें।
- आधार की मांग करने वाले सहमति लेने के लिए बाध्य हैं।

- Aadhaar is proof of identity, not of citizenship or date of birth (DOB). DOB is based on information supported by proof of DOB document specified in regulations, submitted by Aadhaar number holder.
- This Aadhaar letter should be verified through either online authentication by UIDAI-appointed authentication agency or QR code scanning using mAadhaar or Aadhaar QR Scanner app available in app stores or using secure QR code reader app available on www.uidai.gov.in.
- Aadhaar is unique and secure.
- Documents to support identity and address should be updated in Aadhaar after every 10 years from date of enrolment for Aadhaar.
- Aadhaar helps you avail of various Government and Non-Government benefits/services.
- Keep your mobile number and email id updated in Aadhaar.
- Download mAadhaar app to avail of Aadhaar services.
- Use the feature of Lock/Unlock Aadhaar/biometrics to ensure security when not using Aadhaar/biometrics.
- Entities seeking Aadhaar are obligated to seek consent.

भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

पता:
आत्मज: सत्य नारायण, 84, अल्लोपुर, अमरपट्टी, वाराणसी, उत्तर प्रदेश - 221101

Address:
S/O: Satya Narayan, 84, Allopur, PO: Amarpatti, DIST: Varanasi, Uttar Pradesh - 221101

NOTARY
Advocate Notary
H.Q. Allh.

1521
VID : 9146 [illegible] 30 2659 5428

1947 | help@uidai.gov.in | www.uidai.gov.in